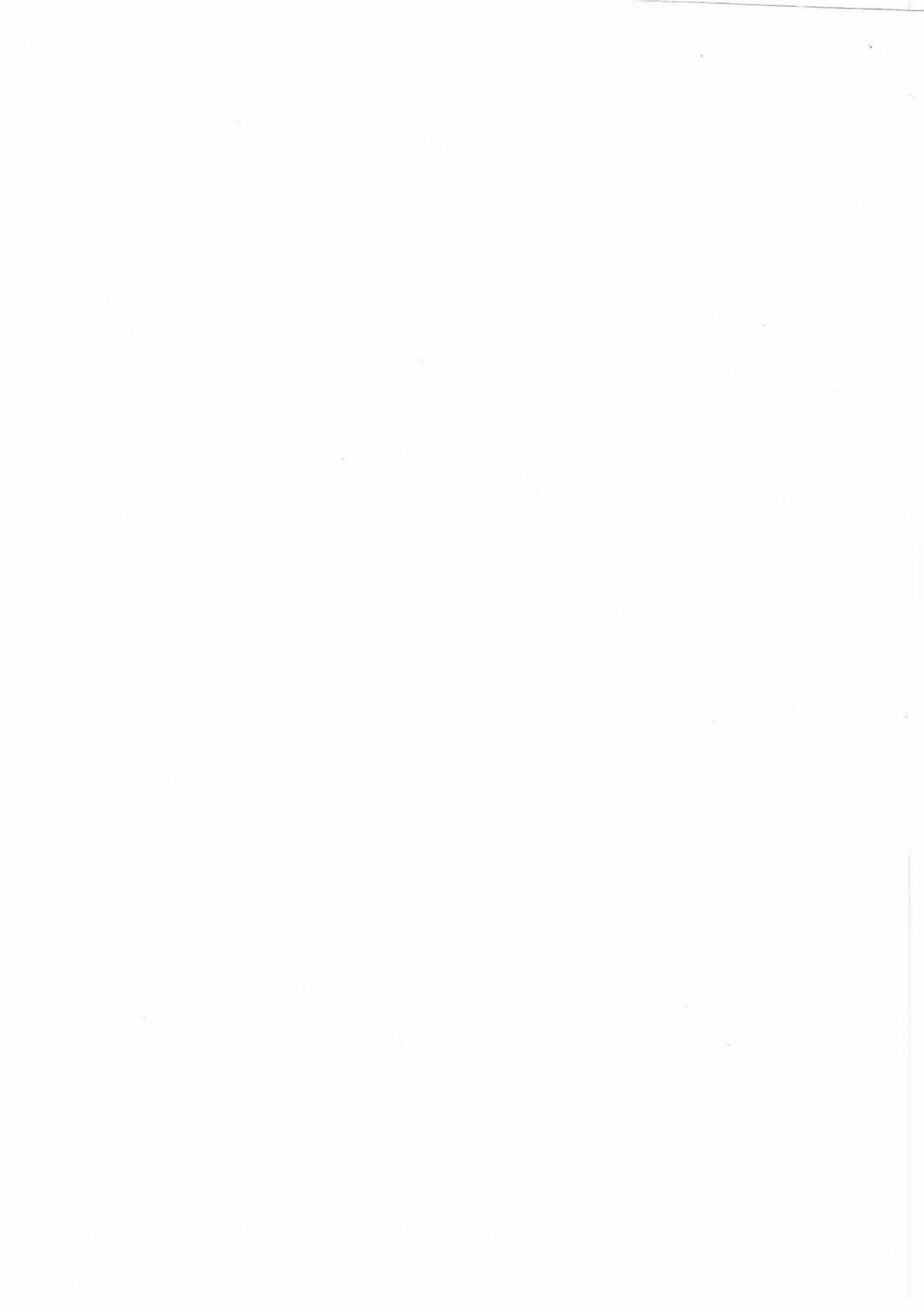


COMMITTEE**ON****GOVERNMENT ASSURANCES
(2020-2021)****(SEVENTEENTH LOK SABHA)****FORTY-SECOND REPORT****REVIEW OF PENDING ASSURANCES OF
THE 14TH LOK SABHA**

Presented to Lok Sabha on...23/03.../2021

**LOK SABHA SECRETARIAT
NEW DELHI****March, 2021/****Chaitra 1943 (Saka)**



CONTENTS

| | Page |
|--|-------|
| Composition of the Committee on Government Assurances (2020-2021) | (iv) |
| Introduction | (v) |
| Report | 1-4 |
| Appendix-I Memorandum No.250 regarding Review of Pending Assurances of the 14th Lok Sabha considered by the Committee at their sitting held on 11 August, 2020 | 5-11 |
| Appendices-II to XXXIX | |
| <u>Assurances considered by the Committee</u> | |
| II. USQ No. 1332 dated 15.07.2004 regarding 'Appointment of Chief of Defence Staff' | 12 |
| III. SQ No. 362 dated 20.08.2004 (Supplementary by Dr. Rattan Singh Ajnala, M.P.) regarding 'Method of Execution of Death Sentence' | 13-18 |
| IV. Special Mention dated 10.12.2004 regarding 'Management's Decision to Close the Darbhanga Regional Office of Allahabad Bank and to Merge it with Muzaffarpur Regional Office' | 19 |
| V. USQ No. 337 dated 26.07.2005 regarding 'Armed Forces (Special Powers) Act' | 20 |
| VI. USQ No. 1734 dated 04.08.2005 regarding 'Institution of CDS' | 21 |
| VII. Special Mention dated 01.12.2005 regarding 'Reservation for SC/ST in MNCs' | 22 |
| VIII. Discussion on Motion of Thanks on President's Address dated 21.02.2006 regarding 'Bill on Unorganized Workers' | 23-26 |
| IX. USQ No. 274 dated 21.02.2006 regarding 'AFSP(Act)' | 27 |
| X. SQ No.191 dated 03.03.2006 regarding 'Pending Court Cases' | 28-31 |
| XI. USQ No. 275 dated 26.07.2006 regarding 'Report of Second Administrative Reform Commission' | 32 |
| XII. SQ No.258 dated 10.08.2006 regarding 'Appointment of Chief of Defence Staff' | 33 |

| | | |
|----------|--|-------|
| XIII. | SQ No. 350 dated 21.08.2006 regarding 'Assistance to Public Sector Undertakings' | 34-38 |
| XIV. | USQ No.2860 dated 22.08.2006 regarding 'Armed Forces Special Power Act' | 39 |
| XV. | USQ No. 1004 dated 28.11.2006 regarding 'Implementation of Reservation Policy' | 40-41 |
| XVI. | USQ No.1885 dated 05.12.2006 regarding 'AFSP ACT' | 42 |
| XVII. | USQ No.2186 dated 14.03.2007 regarding 'Setting Up of BTS in Border Areas' | 43 |
| XVIII. | SQ No. 408 dated 03.05.2007 regarding 'Illegal Trafficking in Antiquities' | 44-46 |
| XIX. | USQ No.4628 dated 09.05.2007 regarding 'Grievances Redressal Mechanism by the Access Providers' | 47 |
| XX. | USQ No.5296 dated 14.05.2007 regarding 'Workers' Bank' | 48 |
| XXI. | USQ No. 389 dated 14.08.2007 regarding 'Repealing of Armed Forces Special Powers Act' | 49 |
| XXII. | USQ No. 1310 dated 21.08.2007 regarding Affiliation of Indian and International Schools' | 50 |
| XXIII. | SQ No.223 dated 30.11.2007 (Supplementary by Shri Bhartruhari Mahtab, M.P.) regarding 'Assistance for Jatropa Plantation' | 51-58 |
| XXIV. | SQ No. 351 dated 16.04.2008 (Supplementary by Shri Ratilal Kalidas Verma, M.P.) regarding 'Rail, Road and Waterways Connectivity of Ports' | 59-65 |
| XXV. | SQ No. 351 dated 16.04.2008 (Supplementary by Dr. Sujan Chakraborty, M.P.) regarding 'Rail, Road and Waterways Connectivity of Ports' | 66-72 |
| XXVI. | USQ No. 4277 dated 23.04.2008 regarding 'Compulsory Health Insurance Scheme for Government Employees' | 73 |
| XXVII. | SQ No. 443 dated 24.04.2008 regarding 'Committee on ATC Modernization' | 74 |
| #XXVIII. | SQ No. 470 dated 25.04.2008 (Supplementary by Shri Virjibhai Thummar, M.P.) regarding 'Public Sector Companies in the Share Market' | 75-78 |
| XXIX. | USQ No. 302 dated 20.10.2008 regarding 'Chief of Defence Staff' | 79 |
| XXX. | USQ No. 432 dated 21.10.2008 regarding 'International Schools' | 80 |
| XXXI. | USQ No. 1682 dated 10.12.2008 regarding 'Report on Financial Sector Reforms' | 81 |
| XXXII. | USQ No. 2607 dated 16.12.2008 regarding 'International Schools' | 82 |
| XXXIII. | USQ No. 3411 dated 23.12.2008 regarding 'Wheat Import Scam' | 83 |
| XXXIV. | USQ No. 3527 dated 23.12.2008 regarding 'Land Acquisition since 1947' | 84 |
| XXXV. | USQ No. 387 dated 19.02.2009 regarding 'Patent of Drugs' | 85 |
| XXXVI. | USQ No. 547 dated 24.02.2009 regarding 'Amendment in IPC' | 86 |

Implementation Report sent on 10-02-2021.

| | | |
|----------|---|-------|
| XXXVII. | Minutes of the Sitting of the Committee on Government Assurances held on 11 August, 2020 | 87-92 |
| XXXVIII. | Minutes of the Sitting of the Committee on Government Assurances held on 19 January, 2021 | 93-94 |
| XXXIX. | Composition of the Committee on Government Assurances (2019-2020) | 95 |

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Forty-Second Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 11 August, 2020 *inter-alia* considered Memorandum No. 250 regarding 'Review of Pending Assurances of the 14th Lok Sabha'.
3. At their sitting held on 19 January, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.
4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

12 March, 2021

21 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. During the 14th Lok Sabha, as many as 5917 Assurances were given on the floor of the House. Out of these, 5882 Assurances had been implemented by the Ministries/Departments concerned or had since been dropped on justifiable grounds by the Committee at their sittings thus leaving a total of thirty-five pending Assurances of the 14th Lok Sabha which could not be implemented even after a lapse of time ranging from more than 11 years to 16 years for various reasons.

3. At their sitting held on 11 August, 2020, the Committee considered the Memorandum No.250 regarding 'Review of Pending Assurances of the 14th Lok Sabha' (Appendix-I). These thirty-five pending Assurances pertain to the Ministries of Chemicals and Fertilizers (Department of Fertilizers - 02 Assurances); Chemicals and Fertilizers (Department of Pharmaceuticals - 02 Assurances); Civil Aviation; Communications (Department of Telecommunications - 02 Assurances); Commerce and Industry (Department of Commerce);

Culture; Defence (Department of Defence - 04 Assurances); Education* (Department of Higher Education); Education* (Department of School Education and Literacy - 03 Assurances); Finance (Department of Financial Services); Finance (Department of Economic Affairs); Health and Family Welfare (Department of Health and Family Welfare); Home Affairs (07 Assurances); Labour and Employment; Law and Justice (Department of Justice); Planning; Personnel, Public Grievances and Pensions (Department of Personnel and Training); Rural Development (Department of Land Resources - 02 Assurances); Ports, Shipping and Waterways^ (02 Assurances). The text of the Questions and the Assurances given therein are reproduced as Appendices-II to XXXVI.

4. During the review, the Committee observed that these thirty-five pending Assurances of the 14th Lok Sabha were pending for more than 11 to 16 years as the Ministries/Departments concerned could not implement them for various reasons despite making efforts and seeking extensions of time. The Committee discussed in detail their relevance and importance due to efflux of time and in the context of the overall changes brought by it. The Committee further noted that the Implementation Reports in respect of the thirteen Assurances mentioned at Sl.Nos.1 to 5, 8, 11, 13, 15, 20, 27, 28 and 35 of Annexure-I of Appendix-I had already been received from the Ministries of Defence (Department of Defence), Finance (Department of Financial Services and Department of Economic Affairs) and the Home Affairs but the same were yet to be laid on the Table of the House by the Ministry of Parliamentary Affairs.

5. After examining all these aspects, the Committee decided to drop the twenty pending Assurances as per the details given in Annexure-I of Appendix-XXXVII (Minutes of the sitting

* Earlier Ministry of Human Resource Development
^ Earlier Ministry of Shipping

held on 11 August, 2020). The Committee also decided to pursue the one Assurance given by the Ministry of Chemicals and Fertilizers (Department of Fertilizers) in reply to Special Mention dated 01.12.2005 regarding 'Reservation for SC/ST in Multi National Companies' in view of its public importance. During oral evidence of the representatives of the Ministry of Chemicals and Fertilizers (Department of Fertilizers) held on 10 August, 2020 the Committee had directed the representatives of the Ministry to furnish Implementation Report in respect of the Assurance given in reply to Discussion on Motion of Thanks on President's Address dated 21.02.2006 regarding 'Bill on Unorganised Workers'.

6. Subsequently, the Ministry of Parliamentary Affairs laid on the Table of the House Implementation Reports in respect of the eleven Assurances mentioned at Sl.Nos.1, 2, 4, 5, 8, 11, 13, 15, 20, 28 and 35 of Annexure-I of Appendix-I on 16 September, 2020 and 20 September, 2020.

7. Thus, out of the thirty-five pending Assurances given by various Ministries/Departments during the 14th Lok Sabha, thirty-one Assurances have since been duly disposed of and four Assurances are still pending. These four Assurances are being pursued for expeditious implementation by the Ministries/Departments concerned and also the Ministry of Parliamentary Affairs.

8. The Minutes of the sitting of the Committee dated 11 August, 2020, whereunder the Memorandum No.250 regarding review of Pending Assurances of the 14th Lok Sabha was considered, are given in Appendix-XXXVII.

NEW DELHI;

12 March, 2021

21 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM NO. 250

Subject: Review of Pending Assurances of the 14th Lok Sabha.

.....

The Committee on Government Assurances, Lok Sabha has an onerous task to scrutinize the Assurances, promises and undertakings given by the Minister on the floor of the House in replies to Lok Sabha Questions including Supplementaries thereto, discussions on the Bills, Motions, etc. and report to the House, the extent to which such Assurances have been implemented and where implemented, whether such implementation has taken place within the minimum time necessary for the purpose. An Assurance given on the floor of the House is a solemn commitment and ordinarily it is required to be fulfilled by the Ministry concerned within a period of three months from the date of answer. However, where any Ministry/Department is unable to fulfill the Assurance within the prescribed period of three months, it is required to request the Committee for grant of extension of time.

2. Often requests are also received from the Ministries/Departments for dropping of pending Assurances. Such requests are placed before the Committee in the form of Memoranda for their consideration. The Committee consider each request and decide on merit whether to drop the Assurance or not. In cases where the Committee require factual clarification, they may call the representatives of the Ministry/Department concerned for oral evidence. The decisions of the Committee on such requests for dropping, etc., are presented to the House in the form of a Report. Copies of Reports are made available to the Ministries/Departments concerned and the Ministry of Parliamentary Affairs for appropriate action at their end.

3. The work of the Committee is of a continuous nature and the work of the Committee left unfinished at the end of a term is taken up by the succeeding Committee at the stage where it was left. Thus, the pending Assurances do not lapse on the dissolution of the Lok Sabha. The new Committee after their constitution may

consider the pending Assurances and drop only those Assurances which have lost their public importance and utility due to the passage of time. The remaining Assurances may be pursued by the Committee for implementation.

4. At the time of the constitution of the Committee on Government Assurances (2019-2020), 50 Assurances given by various Ministries during the 14th Lok Sabha (June, 2004 to February, 2009) were pending. As on date, 35 such Assurances are still pending for implementation (**Annexure-I**). It may be seen from this Annexure that out of these 35 pending Assurances, two Assurances were Partly-Implemented by the Ministries/Departments concerned but are still pending for full implementation. Seven Assurances pertaining to the Ministry of Home Affairs were examined by the Committee at their sitting held on 31 July, 2020 and their Advance Implementation Reports have been received. Advance Implementation Report has also been received in respect of another six Assurances including four Assurances pertaining to the Ministry of Defence (Department of Defence) which are among the Assurances listed for oral evidence on 11 August, 2020. All these Advance Implementation Reports will be laid in the House by the Ministry of Parliamentary Affairs in due course. Thus in effect, 22 Assurances of the 14th Lok Sabha are still pending for implementation. Out of these 22 pending Assurances, two Assurances pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers) have been listed for examination by the Committee in their sitting for oral evidence on 10 August, 2020. If it happens that the Committee agree to drop these two Assurances in that sitting, the number of pending Assurances of the 14th Lok Sabha will come down to 20.

5. The first and the last pending Assurances of the 14th Lok Sabha were given in the years 2004 and the 2009 respectively. Taking into account the difficulties in implementation of some of these Assurances, the Ministries/Departments concerned had requested the previous Committees for dropping of the Assurances. These requests were considered by the previous Committees from time to time and the same were not acceded to.

6. The inordinate delay of more than 12 to 16 years in implementation of these pending Assurances of the 14th Lok Sabha has led to loss of their relevance and importance due to efflux of time and the overall changes brought in by it.

7. In view of the position explained above, it may be in the fitness of things for the Committee to review the 35 pending Assurances of the 14th Lok Sabha with the purpose of dropping from the List of Pending Assurance the aforesaid 20 or 22 Assurances, as the case may be, on which Advance Implementation Reports have not been received as on date.

The Committee may consider.

New Delhi:

Dated: 07-08-2020.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

DETAILS OF PENDING ASSURANCES OF THE 14th LOK SABHA

| Sl. No. | SQ/USQ No. Dated | Ministry | Subject | Remarks |
|---------|--|---|---|--|
| 1. | USQ No. 1332 dated 15.07.2004 (Appendix-I) | Defence (Department of Defence) | Appointment of Chief of Defence Staff | Advance Implementation Report Received but yet to be laid. |
| 2. | SQ No. 362 dated 20.08.2004 (Supp. by Dr. Rattan Singh Ajnala, MP) (Appendix-II) | Home Affairs | Method of Execution of Death Sentence | Advance Implementation Report Received but yet to be laid. |
| 3. | Special Mention dated 10.12.2004 (Appendix-III) | Finance (Department of Financial Services) | Management's Decision to Close the Darbhanga Regional Office of Allahabad Bank and to Merge it with Muzaffarpur Regional Office | Advance Implementation Report Received but yet to be laid. |
| 4. | USQ No. 337 dated 26.07.2005 (Appendix-IV) | Home Affairs | Armed Forces (Special Powers) Act | Advance Implementation Report Received but yet to be laid. |
| 5. | USQ No. 1734 dated 04.08.2005 (Appendix-V) | Defence (Department of Defence) | Institutions of CDS | Advance Implementation Report Received but yet to be laid. |
| 6. | *Special Mention dated 01.12.2005 (Appendix-VI) | Chemicals and Fertilizers (Department of Fertilizers) | *Reservation for SC/ST in MNC'S | |
| 7. | *Discussion on Motion of Thanks on President Address dated 21.02.2006 (Appendix-VII) | Chemicals and Fertilizers (Department of Fertilizers) | *Bill on Unorganised Workers | |
| 8. | USQ No. 274 dated 21.02.2006 (Appendix-VIII) | Home Affairs | AFSP (ACT) | Advance Implementation Report Received but yet to be laid. |

| | | | | |
|-----|--|---|--|--|
| 9. | SQ No. 191 dated 03.03.2006 (Appendix-IX) | Law and Justice (Department of Justice) | Pending Court Cases | - |
| 10. | USQ No. 275 dated 26.07.2006 (Appendix-X) | Personnel, Public Grievances and Pensions (Department of Personnel and Training) | Report of Second Administrative Reform Commission | - |
| 11. | SQ No. 258 dated 10.08.2006 (Appendix-XI) | Defence (Department of Defence) | Appointment of Chief of Defence Staff | Advance Implementation Report Received but yet to be laid. |
| 12. | SQ No. 350 dated 21.08.2006 (Appendix-XII) | Chemicals and Fertilizers (Department of Pharmaceuticals) | Assistance to Public Undertaking Sectors | - |
| 13. | USQ No. 2860 dated 22.08.2006 (Appendix-XIII) | Home Affairs | Armed Forces Special Power Act | Advance Implementation Report Received but yet to be laid. |
| 14. | USQ No. 1004 dated 28.11.2006 (Appendix-XIV) | Human Resource Development (Department of Higher Education) | Implementation of Reservation Policy | (i) Not Dropped at sittings held on 19.11.2015, 24.01.2018 and 03.01.2020. |
| 15. | USQ No. 1885 dated 05.12.2006 (Appendix-XV) | Home Affairs | AFSP ACT | Advance Implementation Report Received but yet to be laid. |
| 16. | USQ No. 2186 dated 14.03.2007 (Appendix-XVI) | Communications (Department of Telecommunications) | Setting Up of BTS in Border Areas | - |
| 17. | SQ No. 408 dated 03.05.2007 (Appendix-XVII) | Culture | Illegal Trafficking in Antiquities | - |
| 18. | USQ No. 4628 dated 09.05.2007 (Appendix-XVIII) | Communications (Department of Telecommunications) | Grievances Redressal Mechanism by the Access Providers | - |
| 19. | USQ No. 5296 dated 14.05.2007 (Appendix-XIX) | Labour and Employment | Workers' Bank | Not Dropped at sitting held on 7.4.2010. |
| 20. | USQ No. 389 dated 14.08.2007 (Appendix-XX) | Home Affairs | Repealing of Armed Forces Special Powers Act | Advance Implementation Report Received but yet to be laid. |

| | | | | |
|-----|---|--|---|---|
| 21. | USQ No. 1310 dated 21.08.2007 (Appendix-XXI) | Human Resource Development (Department of School Education & Literacy) | Affiliation of Indian and International Schools | |
| 22. | SQ No. 223 dated 30.11.2007 (Supp. by Shri Bhartruhary Mahtab, MP) (Appendix-XXII) | Rural Development (Land Resources) | Assistance for Jatropha Plantation | |
| 23. | SQ No. 351 dated 16.04.2008 (Supp. by Shri Ratilal Kalidas Verma, MP) (Appendix-XXIII) | Shipping | Rail, Road and Waterways Connectivity of Ports | |
| 24. | SQ No. 351 dated 16.04.2008 (Supp. by Dr. Sujan Chakraborty, MP) (Appendix-XXIV) | Shipping | Rail, Road and Waterways Connectivity of Ports | |
| 25. | USQ No. 4277 dated 23.04.2008 (Appendix-XXV) | Health and Family Welfare (Department of Health & Family Welfare) | Compulsory Health Insurance Scheme for Government Employees | Treated as partly implemented at the sitting held on 17.3.2011. Not Dropped at the sitting held on 09.03.2017. |
| 26. | SQ No. 443 dated 24.04.2008 (Appendix-XXVI) | Civil Aviation | Committee on ATC Modernization | Not Dropped at sitting held on 29.4.2015. |
| 27. | SQ No. 470 dated 25.04.2008 (Supp. by Shri Virjibhai Thummar, MP) (Appendix-XXVII) | Finance (Department of Economic Affairs) | Public Sector Undertaking in Share Market | Advance Implementation Report Received but yet to be laid. |
| 28. | USQ No. 302 dated 29.10.2008 (Appendix- XXVIII) | Defence (Department of Defence) | Chief of Defence Staff | Advance Implementation Report Received but yet to be laid. |
| 29. | USQ No. 432 dated 21.10.2008 (Appendix-XXIX) | Human Resource Development (Department of School Education & Literacy) | International Schools | |

67 Implementation report laid on
11-02-2021.

10

| | | | | |
|-----|---|--|---------------------------------------|---|
| 30. | USQ No. 1682 dated 10.12.2008 (Appendix-XXX) | NITI Aayog | Report on Financial Sector Reforms | - |
| 31. | USQ No. 2607 dated 16.12.2008 (Appendix-XXXI) | Human Resource Development (Department of School Education & Literacy) | International Schools | - |
| 32. | USQ No. 3411 dated 23.12.2008 (Appendix-XXXII) | Commerce and Industry (Department of Commerce) | Wheat Import Scam | (i) Not Dropped at sittings held on 21.7.2011, 29.10.2009 and 15/05/2017. |
| 33. | USQ No. 3527 dated 23.12.2008 (Appendix- XXXIII) | Rural Development | Land Acquisition since 1947 | - |
| 34. | USQ No. 387 dated 19.02.2009 (Appendix-XXXIV) | Chemicals and Fertilizers (Department of Pharmaceuticals) | Patent of Drugs | Partly Implemented on 22.03.2012. |
| 35. | USQ No. 547 dated 24.02.2009 (Appendix-XXXV) | Home Affairs | Amendment in IPC | Advance Implementation Report Received but yet to be laid. |

** Listed for oral evidence of the representatives of the Ministry of Chemicals and Fertilizers (Department of Fertilizers) at the Committee's sitting on 10 August, 2020.*

LOK SABHA

UNSTARRED QUESTION NO. 1332

TO BE ANSWERED ON THE 15TH JULY, 2004

Appointment of Chief of Defence Staff

1332. SHRI PRABODH PANDA:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) whether the Government has decided to create the post of Chief of Defence Staff of India;
- (b) if so, whether the appointment has been made; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE
रक्षा मंत्री

(SHRI PRANAB MUKHERJEE,
(श्री प्रणव मुखर्जी)

- (a) No, Sir. The Government has not taken a decision on the subject as yet.
- (b) Does not arise.
- (c) The Group of Ministers (GoM) set up by the Government on 17th April 2000 to thoroughly review the national security system in its entirety *inter alia* recommended creation of the post of Chief of Defence Staff (CDS). An integrated Defence Staff (IDS) Headquarters has been established, headed by the Chief of Integrated Defence Staff to Chairman, Chief of Staff Committee (CISC). A final view on the institution of CDS will be taken after wider consultation with political parties.

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LOK SABHA

Appendix - III

STARRED QUESTION NO: 362

ANSWERED ON: 20.08.2004

METHOD OF EXECUTION OF DEATH SENTENCE

RATTAN SINGH AJNALA

DALPAT SINGH PARASTE

Will the Minister of

LAW AND JUSTICE

be pleased to state:-

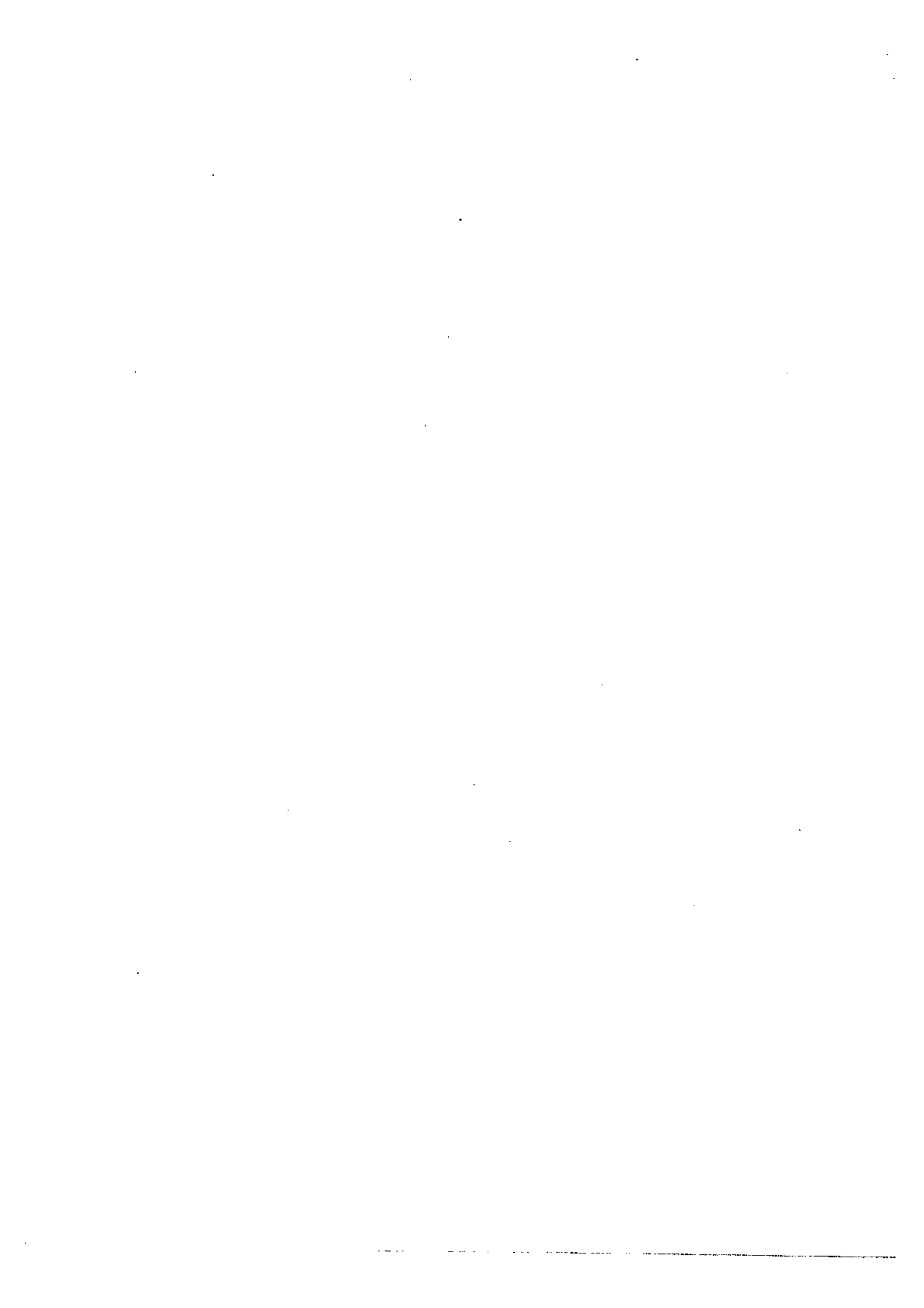
- (a) Whether the Law Commission has completed its study on the method of execution of death sentence;
- (b) if so, the details thereof;
- (c) Whether it has been circulated to all concerned Bar Councils, leading lawyers for inviting their views on it;
- (d) if so, the views expressed by them; and
- (e) The steps taken by the Government thereon?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ)

(a) to (d): Yes, Sir. The Law Commission of India has completed its study and submitted its 187th Report on 'Mode of Execution of Death Sentence and Incidental Matters'. The Law Commission made extensive consultations with eminent Advocates, Judges, Medical Practitioners, etc. before making the recommendations. The Report was laid on the Table of Lok Sabha on 9.7.2004 and on the Table of Rajya Sabha on 12.7.2004. In this Report, the Law Commission has recommended that:

- (i) the alternate mode of execution of death sentence should be by administering lethal injection;
- (ii) before passing final order as to the mode of execution of death sentence, the Court should hear the accused on that question;
- (iii) A statutory right of appeal to the Supreme Court be provided against the judgment of High court confirming or awarding death penalty; and
- (iv) This appeal should be heard by a Bench consisting of atleast five Judges of the Supreme Court.
- (e) The Report of the Law Commission has already been forwarded to the Ministry of Home Affairs for further action.



(Q. 362)

डॉ. रतन सिंह अजनाला : अध्यक्ष महोदय, यह प्रश्न बहुत महत्वपूर्ण है। क्या यह सरकार सोशल आर्गनाइजेशन को कौन्फीडेंस में नहीं ले रही है?

SHRI H.R. BHARDWAJ: Sir, this is a matter where the report is under examination. When we get the Action Taken Report on this subject, we will get back to the House.

डॉ. रतन सिंह अजनाला : यह मामला बहुत गंभीर है। Assemblies of the States, social organisations and women organisations must be taken into confidence before any report is submitted and then they should come to the Parliament.

SHRI H.R. BHARDWAJ: Sir, I agree that this is an important matter and that death penalty is a matter which has to be discussed widely because the philosophy of awarding death penalty is under attack from various organisations, particularly Amnesty International. But as you know, in Bachan Singh's case, the Supreme Court in the early '80s, and thereafter in other matters also, upheld the validity of the death sentence.

Nonetheless, the social conditions of a country determine the penalty to be awarded for heinous crimes. We are now requesting the Home Ministry to go into the details of this recommendation of the Law Commission and then a decision will be taken.

श्री दलपत सिंह परस्ते : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूँ कि राष्ट्रीय अधिकार, मानव अधिकार द्वारा क्या आपत्ति जताई गई है? क्या राष्ट्रीय मानव अधिकार आयोग से राय ली गई है? यदि हां तो इसका मानव के अंदर क्या प्रभाव पड़ता है, क्या मंत्री महोदय यह बताएंगे?

SHRI H.R. BHARDWAJ: Sir, I have already submitted that this is a recent report of the Law Commission, particularly on the mode of execution of death sentence. But as far as the other part of it is concerned, whether death sentence should be kept in the statute or abolished from the statute, it is a different question. Both

these issues are undergoing a lot of discussions. After the nation makes up its mind, Parliament will have the authority to abolish this mode of death penalty or any other mode of death penalty. Right now, there is a death sentence to be executed by hanging.

SHRI ADHIR CHOWDHURY : It is shuddering to note that the person, who has been awarded execution by Judiciary, knows the exact time and date of his death. However, the views of Judiciary differ from one case to another, when the crime seems to be the same.

Sir, this is the land of Gautam Buddha, Mahavira and Mahatma Gandhi. This is the land which has preached love and compassion for centuries. So, I think, whatever modes of death penalty may be there, this country cannot support it.

A few days ago, one execution took place in Kolkata which created sensation among the psyche of people.

MR. SPEAKER: What is your question?

SHRI ADHIR CHOWDHURY : Already, Sir, the psyche of children have been affected in such a way that, yesterday, in West Bengal children were mocking execution in a playful manner and one child was gasping for life.

MR. SPEAKER: They are also following the Spiderman!

Please put your question.

SHRI ADHIR CHOWDHURY : Sir I would like to know whether the psyche of children and people have even been studied. I am praying for the abolition of death penalty because this country cannot support it.

MR. SPEAKER: There is no question. Mr. Minister, you need not answer it.

Shri Chowdhary, you are only praying. There is no question. Please put a question.

SHRI ADHIR CHOWDHURY : Sir, I have put a specific question. What is the impact of death penalty on the psyche of children? I would like to know whether it has been assessed. It is because law with a human face must be there.

SHRI H.R. BHARDWAJ: Sir, you are very well aware that there are two important cases, both from Punjab, which have been decided by the Supreme Court. The first was Bachan Singh's case in which we went into the constitutionality of the death penalty. Later on, after two or three years, we had Machhi Singh's case which was argued and broad guidelines were laid as to in which cases death penalty should be awarded. Thereafter, the statute was amended, namely, Section 354 (5) of the Code of Criminal Procedure, where a right was given to the accused to be heard purely on the question of sentence. After this filtration, the court even now insists that it should be in the rarest of rare cases where death penalty should be imposed. Nonetheless, beyond that, the society can discuss this issue and prepare itself for any change.

DR. RAM CHANDRA DOME : Mr. Speaker, Sir, I have nothing against our Apex Court. In the recent past, for two similar nature of crimes, namely, murder and rape, the same Apex Court awarded and approved death sentence in one case and life-term imprisonment in the other case. So, it is very difficult for people to be convinced about the distinction between the two modes of punishments.

MR. SPEAKER: Put your question.

DR. RAM CHANDRA DOME : So, my pointed supplementary is this. I would like to know whether the Government is considering replacing death sentence with life imprisonment.

Sir, part 'b' of my supplementary question is this. In this case, the Law Commission has recommended for changing the mode of death sentence. In the present law in our country, 'EUTHANESIA' is not permissible and the existing medical ethics prescribed by the Medical Council of India, do not permit killing of anyone by administering lethal drugs, even in the case of very painful diseases. Therefore, doctors are for giving life to people and not death.

MR. SPEAKER: You want to know whether that method will be adopted or not.

DR. RAM CHANDRA DOME : Therefore, my question is . (*Interruptions*)

MR. SPEAKER: You have already put your question.

DR. RAM CHANDRA DOME : Who will execute the alternate mode of execution of death sentence?

MR. SPEAKER: There are good doctors to do that.

SHRI H.R. BHARDWAJ: Sir, I have submitted that this matter falls within the allocation of business of the Home Ministry. I have forwarded the Report of the Law Commission. The moment they give their views, we will come back to the Parliament.

MR. SPEAKER: Since this is relating to the Law Commission, questions are put to you.

SHRI H.R. BHARDWAJ: I have no problem. I will answer them.

श्रीमती सुमित्रा महाजन : अध्यक्ष जी, मृत्यु दंड देने के तरीके के संदर्भ में यह प्रश्न है। चाहे पेनेलाजी हो, क्रिमिनोलॉजी हो, गुनाह के जितने भी दखल पत्र हैं, ये सोशियोलॉजिकल आस्पेक्ट से भी सम्बन्धित हैं। पिछले दिनों जब एक व्यक्ति को फांसी दी गई तो कई टी.वी. न्यूज चैनलों पर रस्सी को साफ करने से लेकर अन्य तरीकों का प्रदर्शन दिखाया गया। एक प्रकार से इसको ग्लोरिफाई करने की कोशिश की गई। मेरा मंत्री जी से यह प्रश्न है कि इस तरह से मृत्यु दंड को ग्लोरिफाई करने और उसके प्रोसेस को टी.वी. पर दिखाने से समाज पर और बच्चों पर जो असर होता है, उसको रोकने के लिए और उनको पेनेलाइज करने के लिए क्या आप कोई कदम उठाएंगे ?

MR. SPEAKER: I do not know what the Law Commission can do. The question is, whether the Law Minister can do something.

SHRI H.R. BHARDWAJ: I am not sure what I can do to reply. But I can make a submission to the House that everything depends upon the view the Parliament takes. There is a procedure. All Reports are laid on the Table of the House. Any law that we change and any amendment to the present position of law will have to be discussed there and then we can discuss it threadbare.

MR. SPEAKER: Hon. Members, the hon. Minister has said that it is a matter entirely for the Home Ministry ultimately to take a decision. Therefore, you should address the question to the Home Ministry instead of putting the same question again and again.

Now, next Question.

. (Interruptions)

श्री रघुनाथ झा : जब विधि मंत्रालय कुछ कर नहीं सकता, तो फिर मंत्री जी ने सदन का इतना समय क्यों बर्बाद किया।

अध्यक्ष महोदय : मैंने इसीलिए इस प्रश्न पर और पूरक प्रश्न करने की इजाजत नहीं दी है। मैंने मंत्री जी को भी कहा है और आपको भी कहा है।

MR. SPEAKER: Now, Question No. 363. Shri Srinivas Patil - Not present.

Question No. 364 - Dr. Rajesh Mishra.



nt>

12.44 hrs.

Special Mention dt. 10/12/2004

(iii) Re: The Resentment due to closure of the regional office of Allahabad Bank at Darbhanga and its merger with
the regional office of the Bank at Muzaffarpur, Bihar

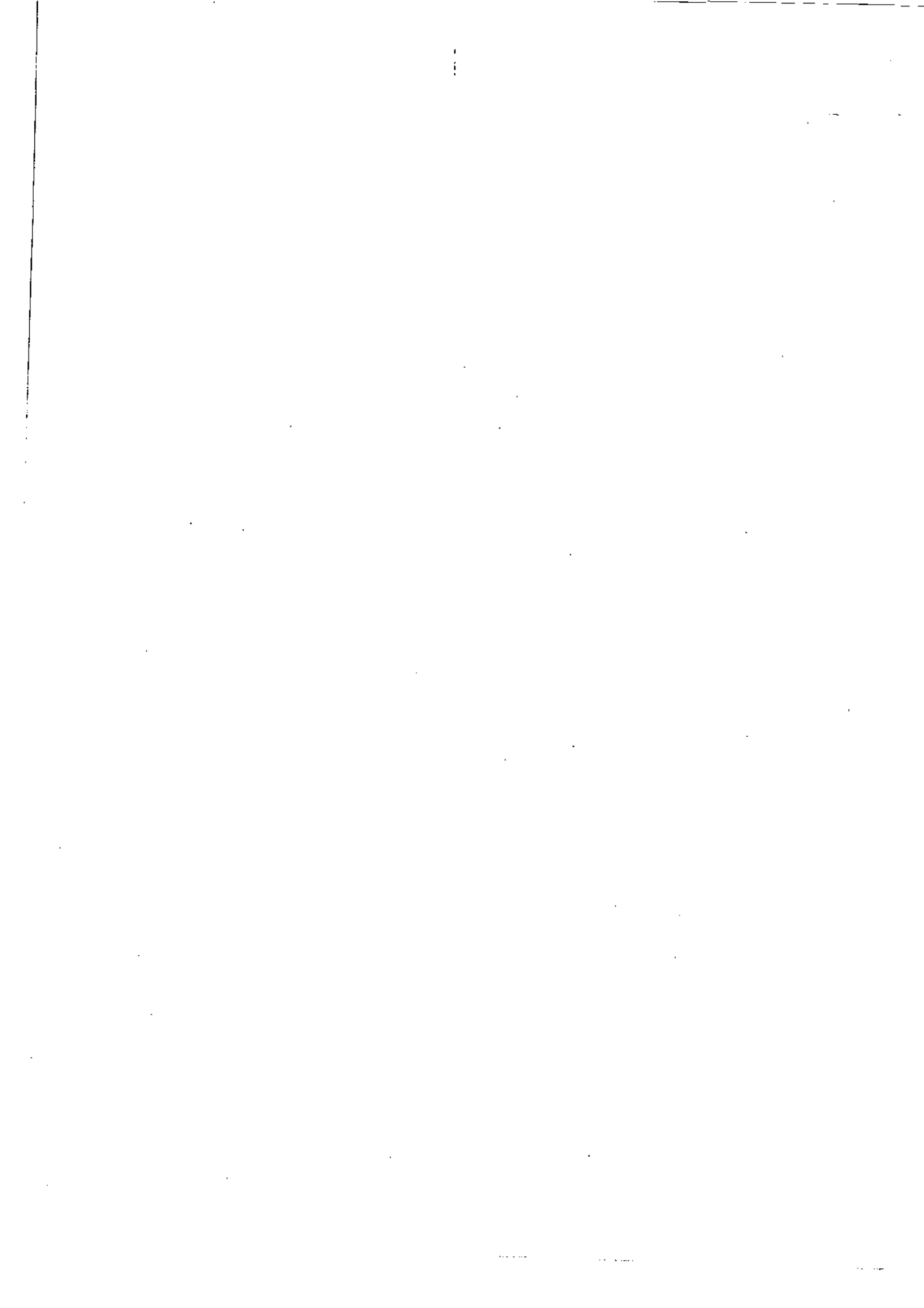
Title: Public resentment due to merger of Regional Office of Allahabad Bank, Darbhanga with the regional office of the Bank at Muzaffarpur, Bihar.

श्री देवेन्द्र प्रसाद यादव (झंझारपुर) : अध्यक्ष महोदय, मैं लोक महत्व के महत्वपूर्ण विषय की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ। भारत-नेपाल सीमावर्ती इलाके से 50 किलोमीटर भीतर दरभंगा परिमंडल उत्तर बिहार की कमिश्नरी है। यह सबसे प्रमुख केन्द्र है जहां 15 वॉ से इलाहाबाद बैंक क्षेत्रीय कार्यालय कार्य कर रहा है। इस कार्यालय के क्षेत्राधिकार में 11 जिले हैं। 11 जिलों में से आठ जिलों में बैंक शाखाएं कार्यरत हैं और तीन जिलों में बैंक शाखाएं खोलने से संबंधित रिपोर्ट वॉ से इलाहाबाद बैंक के मुख्यालय में है।

अध्यक्ष महोदय, इलाहाबाद बैंक प्रबन्धन ने अचानक दरभंगा क्षेत्रीय कार्यालय को बन्द कर, उसे मुजफ्फरपुर क्षेत्रीय कार्यालय में विलय करने का निर्णय लिया है।

महोदय, मैं इसका इसलिए उल्लेख कर रहा हूँ कि यह विषय बहुत गम्भीर है क्योंकि दरभंगा शहर एक तो उत्तर बिहार का सबसे बड़ा व्यापारिक, आर्थिक एवं राजनीतिक वृत्तिकोण से, मिथिलांचल का प्रमुख स्थान है, प्रमुख केन्द्र है। वहां पंजाब नेशनल बैंक, सेंट्रल बैंक और बैंक आफ इंडिया भी अपने-अपने क्षेत्रीय कार्यालय खोलकर काम कर रहे हैं, लेकिन इलाहाबाद बैंक ने अचानक अपना क्षेत्रीय कार्यालय बन्द कर दिया है। दरभंगा शहर ही नहीं, बल्कि इससे जुड़ा हुआ मधुबनी से किशनगंज तक का साथ क्षेत्र, लगभग फँसा हुआ है। बैंकिंग क्रिया-कलाप की दृष्टि से वह इतना बड़ा क्षेत्र है, जहां बैंक की शाखाएं खोलकर, बैंक का लाभ बढ़ाया जा सकता है। अतः मैं माननीय वित्त मंत्री जी से निवेदन करना चाहता हूँ कि मुजफ्फरपुर में इलाहाबाद बैंक के क्षेत्रीय कार्यालय से विकास की दृष्टि से तथा नए विशाल क्षेत्र सीघान से किशनगंज तक, लगभग 750 किलोमीटर दूरी तक की देखभाल करना, बैंक के लिए सरल नहीं होगा, सहज नहीं होगा। दरभंगा क्षेत्रीय कार्यालय के अन्तर्गत पड़ने वाले क्षेत्र का दरभंगा केन्द्र है। अतः मैं आपके माध्यम से वित्त मंत्री जी से मांग करता हूँ कि इलाहाबाद बैंक के क्षेत्रीय कार्यालय, दरभंगा को यथावत् रखा जाए, पूर्ववत् ही रहने देने का निर्णय सरकार ले, वित्त मंत्री जी लें।

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, let the hon. Member give me a copy of the statement. I will look into it.



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 337
ANSWERED ON 26.07.2005

Armed Forces (Special Powers) Act

337. SHRI SUGRIB SINGH:
SHRI KISHANBHAI V. PATEL:
SHRI SURAVARAM SUDHAKAR REDDY:
SHRI C.K. CHANDRAPPAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a Committee was set up to review the Armed Forces (Special Powers) Act;
- (b) if so, the composition and terms of reference thereof and the circumstances leading to its constitution;
- (c) whether the main Committee has since submitted its report;
- (d) if so, the main observations and recommendations thereof; and
- (e) the action so far taken by the Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY): (a) Yes, Sir.

(b) The Committee to review the provisions of the Armed Forces (Special Powers) Act, 1958 was headed by Justice B.P. Jeevan Reddy. The other Members were:

- (1) Dr. S.B. Nakade, former Vice-Chancellor and Jurist;
- (2) Shri P.P. Shrivastav, former Special Secretary, Ministry of Home Affairs;
- (3) Lt. Gen. (Retd.) V.R. Raghavan, former Director General Military Operations; and
- (4) Shri Sanjoy Hazarika, journalist.

The terms of reference of the Committee were as follows:

- (i) To amend the provisions of the Act to bring them in consonance with the obligations of the Government towards protection of Human Rights; or
- (ii) To replace the Act by a more human Act; or
- (iii) To recommend such other legislative measure as may be found, appropriate.

Committee was set up following demands made by the general public and the civil groups for the review of the provisions of the Armed Forces (Special Powers) Act, 1958.

(c) Yes, Madam.

(d) & (e) The recommendations of the Committee are being considered by different Ministries concerned with the subject.

LOK SABHA

UNSTARRED QUESTION NO. 1734

TO BE ANSWERED ON THE 4TH AUGUST, 2005

Institution of CDS

1734. SHRI D.P. SAROJ:

Will the Minister of DEFENCE रक्षा मंत्री
be pleased to state:

- (a) whether the Government has taken any decision on the institution of Chief of Defence Staff (CDS);
- (b) if so, the details thereof; and
- (c) if not, the time by which the decision is expected to be taken in the matter?

A N S W E R

MINISTER OF DEFENCE
रक्षा मंत्री

(SHRI PRANAB MUKHERJEE)
(श्री प्रणव मुखर्जी)

(a) & (b): A Group of Ministers (GoM) was constituted on 17th April 2000 to review the national security system in its entirety. The GoM in their Report on 'Reforming the National Security System', *inter alia* recommended the establishment of the Chief of Defence Staff (CDS). The recommendations made in the Report of the GoM were approved by the Government on May 11, 2001 with the modification that a view on the recommendation relating to the institution of the CDS will be taken after consultation with political parties.

(c) Further discussions including a detailed examination of pros and cons of the proposal are considered necessary before the formulation of Government's views on the subject. A decision regarding appointment of the CDS can be taken only after wider consultation with various political parties.

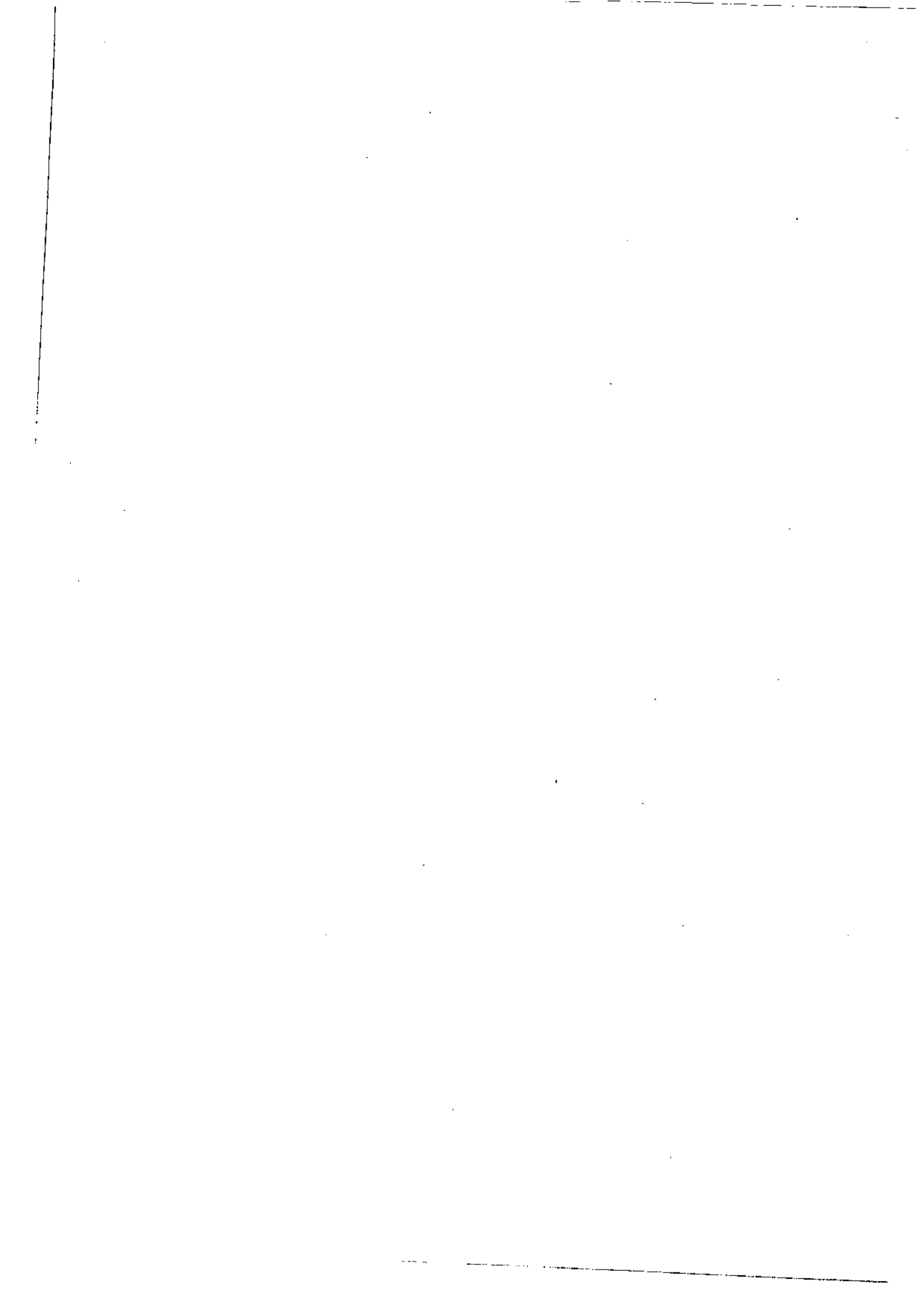


Special mention dt. 01/12/2005

Appendix-VII

(iii) Re : Need to provide reservation for dalits in multi national companies
श्री सुकदेव पासवान (अररिया) : अध्यक्ष महोदय, यू.पी.ए. सरकार के न्यूनतम साझा कार्यक्रम में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए बहुराष्ट्रीय कंपनियों में आरक्षण देने की बात कही गई थी लेकिन काफी समय हो गया है और अभी तक यू.पी.ए. सरकार द्वारा इस पर कोई ध्यान नहीं दिया गया है। जितनी भी देश में सरकारी नौकरियां हैं, सभी विभागों में एस.सी.एस.टी. का बैक-लॉग अधूरा है और सरकार बिल्कुल इसे पूरा नहीं कर रही है। मैं आपके माध्यम से सरकार से कहना चाहूंगा, यहां सोनिया गांधी जी भी बैठी हुई हैं, राम विलास पासवान जी भी बैठे हुए हैं, एस.सी.एस.टी. के इस बैक-लॉग को पूरा किया जाए और बहुराष्ट्रीय कंपनियों में दलितों को आरक्षण मिले, इसकी व्यवस्था की जाए।

रसायन और उर्वरक मंत्री तथा इस्पात मंत्री (श्री रामविलास पासवान) : अध्यक्ष जी, सरकार ने निर्णय लिया है कि एस.सी.एस.टी. का जो भी बैक-लॉग है, इसे 30 दिसम्बर, 2005 तक पूरा कर दिया जाएगा और जहां तक प्राइवेट सैक्टर में रिजर्वेशन देने की बात है, ग्रुप ऑफ मिनिस्टर्स कांस्टीट्यूट कर दिया गया है और उसकी रिपोर्ट भी आ गई है, वह सरकार के विचाराधीन है तथा वैंल्फेअर मिनिस्ट्री उसका कोआर्डिनेशन कर रही है।



✓ SHRI C.K. CHANDRAPPAN : The President should have seen these realities. .
(Interruptions) Land reforms in the States of Madhya Pradesh and Andhra Pradesh; less we speak about it is better. Your land reform is a eye wash. It is not a land reform. All the studies made about the land reforms in India admit that the land reform has been meaningfully done to create a new life for the common people only by the Left-ruled States.. (Interruptions) I do not want your certificate but that is the reality.

MR. DEPUTY-SPEAKER: Only Shri Chandrappan's statement will go on record.

(Interruptions)*.

MR. DEPUTY-SPEAKER: Shri Chandrappan, address the Chair and not any individual. This is not the proper way.

SHRI C.K. CHANDRAPPAN : Mr. Deputy-Speaker, Sir, I will only look at you.

उपाध्यक्ष महोदय : अगर आप चेयर को एड्रेस करेंगे तो फिर शोर भी नहीं होगा।

SHRI C.K. CHANDRAPPAN : This is the problem. Why in the Human Development Index, our position has come down from 124 to 127? It is because of these realities about which the President did not speak a single word. Land reforms could have been a single measure by which big changes in the country would have taken place, about which he was silent. Shrimati Sonia Gandhi is

here. I am happy. Sir, 50 per cent of the Indian population would have been happy if our President would have made a categorical statement that we will bring the Bill for one-third reservation for women in Parliament and the State Assemblies in this Session. Did he do so? He did not do so. He made a very enigmatic statement. He said they will try to do that. We were hearing that. This side, the NDA people were trying to do that. Now you are also saying that you will try to do that. Let us come to a position. Let us take risk. You introduce a Bill and see who are against women. If you do not take the risk, if you do not introduce the Bill, if you sing only the song: "We will try, we will try, we shall

* Not Recorded.

overcome", you will never overcome that. Let us not sing the song "We shall overcome". If you want to get the support of half of the population in the country, that single act of yours would have made a difference. The President did not say anything. He said: "We will try." We are tired of hearing that we shall try. There is another side of the picture. When you speak about the economic development, you see what is the plight of the common people? There is another thing. The annual income of 50,000 families in India is Rs. 5 crore each.

Another five thousand families have been added to that. There are 50,000 affluent families and another five thousand families have been added to that. Thirteen new billionaires have been created in India during this period. Does it mean that poverty alleviation is taking place or does it mean that our economic policies are creating millionaires? Another thing is that they are taxed with a very soft attitude. The tax net is widened. That means, more people should be taxed but more rich people are spared. The reality of the situation today is that India is the least taxed country. That situation should go. Otherwise you will make the poor man to feel the crunch of all the taxes. You will say that there is no money for development programmes. You have got a much trumpeted programme, Bharat Nirman. Last year, the President said in his Address that we have the

Bharat Nirman programme. Thereafter, Shri Chidambaram came and said here in his Budget that we are implementing the Bharat Nirman programme. I would have liked to hear from the President to what extent that implementation took place. One year has passed. You have only five years not 50 years. The President did not mention about it. He only said that Bharat Nirman is still there. How long will we hear this? Every year you will come and say: "Bharat Nirman is there." The Government is not seriously trying to implement it. That is our charge.

Sir, there is another thing, which I would like to say, that the workers especially the most downtrodden people, the agricultural workers are in the unorganized sector. The UPA Common Minimum Programme is there. It says that our focus would be to give such guarantees and that 90 per cent of the population or 93 per cent of the workforce would be given a better treatment. Have you spared a single second for that? Sir, these people promised that. Did they bring an enactment for deciding the minimum wage of the agricultural workers? That is a promise given in the Common Minimum Programme. They have not done it so far. They say, "We shall overcome." But so far they have not done it. So, you did not try to do that. On the contrary, you are trying to do things

(Interruptions)

SHRI BIJOY HANDIQUE : A Bill on the unorganised workers may be coming in this Session. It is in the process. *(Interruptions)*

SHRI C.K. CHANDRAPPAN : The President should have mentioned about this in his Address. You are not the President. I am debating the President's Address.

(Interruptions)

SHRI BIJOY HANDIQUE: If you come to me, I will show you the document.

(Interruptions)

SHRI C.K. CHANDRAPPAN : If you are bringing it, then that is very good.

(Interruptions)

SHRI BIJOY HANDIQUE: This Bill on the unorganised workers may come in this Session. *(Interruptions)*

SHRI AJOY CHAKRABORTY (BASIRHAT): Not a single word has been mentioned in the President's Address. . (Interruptions)

SHRI C.K. CHANDRAPPAN : I am extremely happy that the Minister has made a statement. Can I take it as an assurance? . (Interruptions)

SHRI BIJOY HANDIQUE: It is in the process. If possible we are trying to introduce the Bill in this Session. . (Interruptions)

SHRI C.K. CHANDRAPPAN : Why are you sliding back? You said that the Bill is coming in this Session. We welcome that. . (Interruptions)

SHRI BIJOY HANDIQUE: I have said that we are trying to introduce this Bill. . (Interruptions) Shri Chandrappan, I will convince you. The Bill is in the process. It may come anytime now, maybe in the second half of this Session. . (Interruptions)

SHRI C.K. CHANDRAPPAN : Even then I am happy. In one second, he has slid thrice. He said: "The Bill is coming." Then he said: "It is in the process." Now he says: "It may come." . (Interruptions)

SHRI BIJOY HANDIQUE: I said: "The Bill may come in the second half of the Session." It might come. . (Interruptions)

SHRI C.K. CHANDRAPPAN : Very good. I congratulate you.

If that Bill comes in the second half of this Session, then I congratulate you for that. I do not know why this was made a secret. Why did you not give the honour to the President to say this? Anyway I am happy that he has explained.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 274
ANSWERED ON 21.02.2006

AFSP (Act)

274. SHRI GURUDAS DASGUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Committee headed by Justice (Retd.) B.P. Jeevan Reddy to look into the demand for repealing the Armed Forces (Special Powers) Act has submitted its report:

(b) if so, the details and the main recommendations of the said Committee; and

(c) the details of the action so far taken on such recommendations?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a), (b) and (c) The Committee constituted by Ministry of Home Affairs to review the Armed Forces (Special Powers) Act, 1958 as amended in 1972 has submitted its report to Ministry of Home Affairs on 06.06.2005. The recommendations of the Committee contained in its report are being examined and a decision in the matter is yet to be taken.

Appendix - X

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

LOK SABHA

STARRED QUESTION NO. 191

TO BE ANSWERED ON FRIDAY, THE 3RD MARCH, 2006

Pending Court Cases

***191. SHRI TATHAGATA SATPATHY:
SHRI CHANDRA BHUSHAN SINGH:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of civil, criminal and other cases are pending in Supreme Court and various High Courts;
- (b) if so, the details thereof State-wise and duration of pendency-wise;
- (c) the steps being taken by the Government to fill up the vacant posts of judges and for speedy disposal of long pending cases in courts;
- (d) whether the Law Commission has suggested enactment of legislation to prevent filing of frivolous and vexatious litigations in courts and to ensure speedy disposal of other pending cases; and
- (e) if so, the details thereof alongwith the reaction of the Government thereto?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI H. R. BHARDWAJ)**

(a) to (e) A statement is enclosed

28

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION No 191 FOR
3.3.2006

(a) & (b) Two Statements showing the desired information are enclosed as Annexe-1 & Annexe-2.

(c) The judge strength of the High Courts is reviewed every three years. The next review of judge strength is due in 2006 for which action has already been initiated. The Government has been requesting the Chief Justices of the High Courts, Chief Ministers and the Governors of the States, from time to time, to initiate proposals for filling up of the present and anticipated vacancies during the next six months. The Central Government has also been periodically requesting the State Governments to fill up the vacancies in the subordinate judiciary.

In order to reduce pendency of cases Government has initiated a number of measures which include, timely filling the vacancies of judges, increasing the judge strength, grouping of cases, involving common question of law, constitution of specialized benches, organizing Lok Adalats at regular intervals encouraging alternative modes of dispute resolution like negotiation, mediation and arbitration, and setting up of special tribunals like Central Administrative Tribunals, State Administrative Tribunals, Income Tax Appellate Tribunals, Family Courts and Labour courts. The Government has extended the term of existing 1562 Fast Track Courts for another five years i.e. upto 31.3.2010 for clearing huge pendency of cases at District level.

(d) & (e) The Law commission in its 192nd Report on 'Prevention of vexatious litigation' has made some suggestions regarding enactment of legislation to prevent filing of frivolous and vexatious litigations in courts. These recommendations are under examination in consultation with the concerned authorities.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION
No 191 FOR 3.3.2006

Detail of civil & criminal cases pending in Supreme Court and High Courts

| Sl. No | Name of the Court | As on | Civil cases | Criminal cases | Total |
|--------|------------------------|----------|-------------|----------------|---------|
| | Supreme Court | 23.11.05 | 28276 | 5359 | 33635 |
| Sl. No | Name of the High Court | As on | Civil cases | Criminal cases | Total |
| 1 | Allahabad | 30.6.05 | 551630 | 187151 | 738781 |
| 2 | A.P. | 30.6.05 | 137666 | 17479 | 155145 |
| 3 | Bombay | 30.6.05 | 296888 | 49054 | 345942 |
| 4 | Calcutta | 31.12.04 | 212448 | 40270 | 252718 |
| 5 | Delhi | 30.6.05 | 64302 | 12913 | 77215 |
| 6 | Gujarat | 31.12.04 | 113505 | 25962 | 139467 |
| 7 | Gauhati | 30.6.05 | 51531 | 7061 | 58592 |
| 8 | H.P. | 30.6.05 | 18160 | 5918 | 24078 |
| 9 | Jammu & Kashmir | 30.6.05 | 41022 | 2729 | 43751 |
| 10 | Karnataka | 30.6.05 | 75948 | 11176 | 87124 |
| 11 | Kerala | 30.6.05 | 116088 | 22824 | 138912 |
| 12 | Madras | 30.6.05 | 272494 | 16871 | 289365 |
| 13 | M.P. | 30.6.05 | 141475 | 60427 | 201902 |
| 14 | Orissa | 30.6.05 | 176708 | 16854 | 193562 |
| 15 | Patna | 30.6.05 | 69012 | 24784 | 93796 |
| 16 | Punjab & Haryana | 30.6.05 | 195321 | 43293 | 238614 |
| 17 | Rajasthan | 30.6.05 | 154314 | 44930 | 199244 |
| 18 | Sikkim | 30.6.05 | 70 | 8 | 78 |
| 19 | Uttaranchal | 30.6.05 | 30446 | 6548 | 36994 |
| 20 | Chattisgarh | 30.6.05 | 45752 | 22855 | 68607 |
| 21 | Jharkhand | 30.6.05 | 23199 | 17432 | 40631 |
| | Total | | 2787979 | 636539 | 3424518 |

Annexe - 2

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION
No 191 FOR 3.3.2006

Detail of pending cases court-wise and duration of pendency-wise

| Sl. No | Year ending on 31 st Dec | Supreme Court Pendency | High Courts Pendency |
|--------|-------------------------------------|------------------------|----------------------|
| 1. | 2000 | 22,145 | 28,86,839 |
| 2. | 2001 | 22,722 | 30,56,614 |
| 3. | 2002 | 24,335 | 31,87,527 |
| 4. | 2003 | 26,750 | 32,39,295 |
| 5. | 2004 | 30,151 | 33,79,033 |
| 6. | 2005 | 33,635 | 34,24,518 |

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 275

(TO BE ANSWERED ON 26.7.2006)

REPORT OF SECOND ADMINISTRATIVE REFORM COMMISSION

275 DR. CHINTA MOHAN:
SHRI CHANDRA MANI TRIPATHY:
SHRI KIRTI VARDHAN SINGH:
PROF. VIJAY KUMAR MALHOTRA:
SHRI RAMJI LAL SUMAN:
SHRI EKNATH M. GAIKWAD:
SHRI M. RAJA MOHAN REDDY:

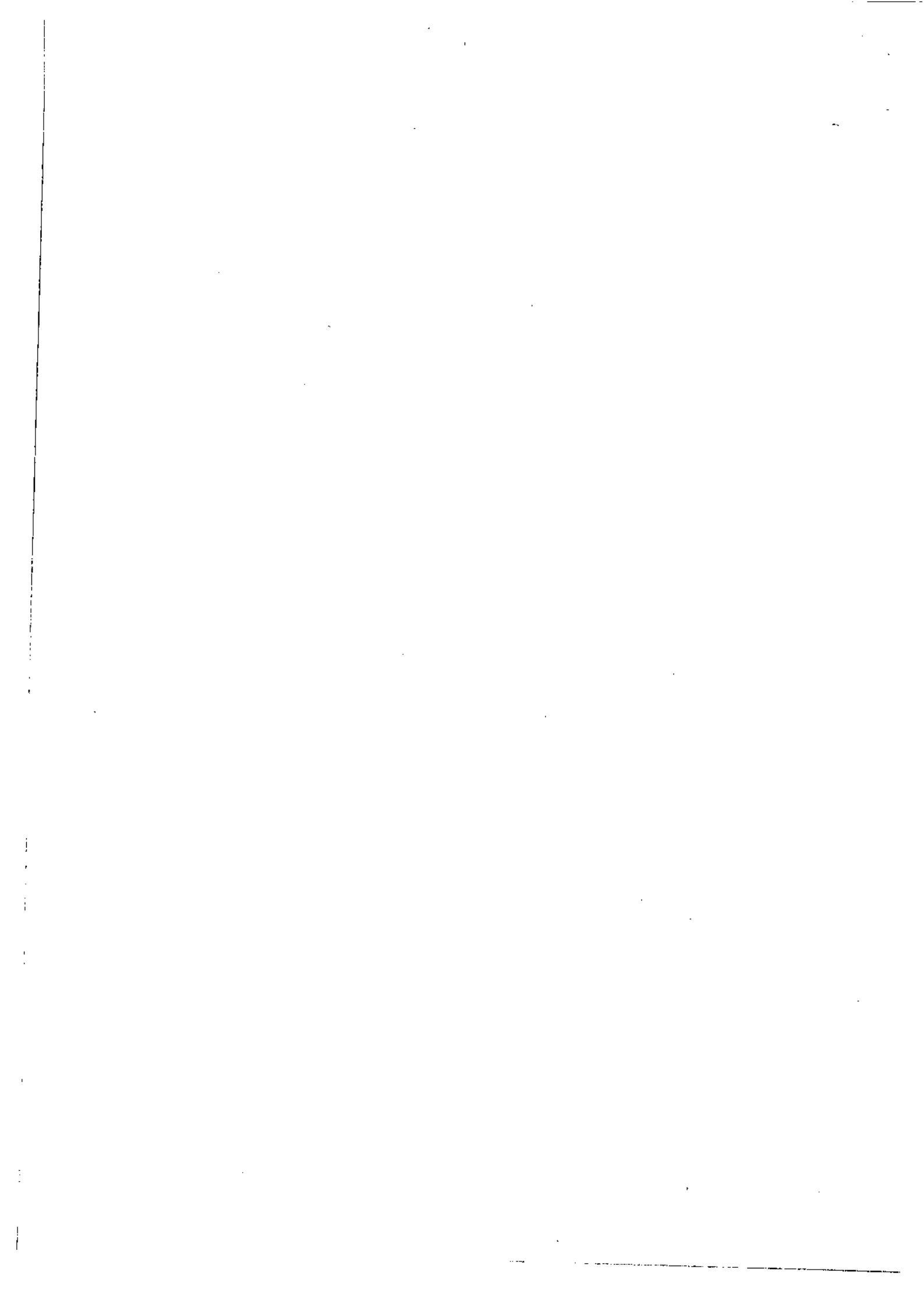
Will the PRIME MINISTER be pleased to state:

- (a) whether the Second Administrative Reform Commission headed by Shri Veerappa Moily has submitted its report to the Government as reported in the Hindi daily Navbharat Times dated June 10, 2006;
- (b) if so, the details of the recommendations made by the Commission;
- (c) whether the Commission has recommended for the abolition of the Official Secrets Act, 1923;
- (d) if so, the reaction of the Government thereto; and
- (e) the steps taken/proposed to be taken by the Government to implement the recommendations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (e): The Second Administrative Reform Commission has submitted its first report titled 'Right to Information-Master key to Good Governance' on 9/6/2006, which is under examination.



GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA

STARRED QUESTION NO 258
ANSWERED ON 10.08.2006

APPOINTMENT OF CHIEF OF DEFENCE STAFF

258 . Shri PANKAJ CHAUDHARY

KINJARAPU YERRANNAIDU

Will the Minister of DEFENCE be pleased to state:-

- (a) whether the Government has taken any decision regarding appointment of Chief of Defence Staff;
- (b) if so, the details thereof; and
- (c) if not, the time by which a final decision is likely to be taken in this regard?

ANSWER

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) No, sir. The matter is under consideration.
- (b) Does not arise.

(c) As the issues involved in the appointment of Chief of Defence Staff are complex and sensitive in nature, a process of consultation with various political parties has been initiated with a view of having wider consultation. In view of the above, no time limit for taking a decision in the matter can be specified at this stage.



GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF CHEMICALS & PETROCHEMICALS
LOK SABHA UNSTARRED QUESTION NO. 350
ANSWERED ON 21.08.2006

Assistance to Public Sector Undertakings

*350. SHRI RAJNARAYAN BUDHOLIA:
SHRI BRAJA KISHORE TRIPATHY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the assistance provided to the Public Sector Undertakings (PSUs) in Pharmaceutical and Fertilizer Sectors during the last three years and the current financial year;

(b) the details of the profit making PSUs in the said sectors alongwith the profit earned during the said period; and

(c) the steps taken to improve the performance of the loss making PSUs and revive the sick ones in those sectors?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN): (a) The assistance provided to the Public Sector Undertakings in Pharmaceutical Sector during the last three years and the current financial year are as under:—

| Sl. No. | Name of PSU | Financial Assistance (Rs.in crores) | | | | | | | |
|---------|---|-------------------------------------|----------|---------|----------|---------|----------|---------|----------|
| | | 2003-04 | | 2004-05 | | 2005-06 | | 2006-07 | |
| | | Plan | Non-Plan | Plan | Non-Plan | Plan | Non-Plan | Plan | Non-Plan |
| 1. | Hindustan Antibiotics Limited (HAL) | 2.00 | 6.94 | 2.77 | 4.50 | 3.00 | 27.30 | — | 44.00# |
| 2. | Bengal Chemicals & Pharmaceuticals Limited (BCPL) | 5.00 | — | 4.64 | — | 4.12 | 5.61 | 3.50 | — |
| 3. | Indian Drugs & Pharmaceuticals Limited (IDPL) | — | 2.9203 | — | — | — | 7.00 | — | — |
| 4. | Bengal Immunity Limited (BIL) | — | 43.7575 | — | — | — | 10.00 | — | — |
| 5. | Smith Stanistreet Pharmaceuticals Limited (SSPL) | — | 23.8504 | — | 2.50 | — | — | — | — |

#Released to meet expenditure on VRS & other expenditure as per the provisions of rehabilitation scheme approved by the Government.

The details of the assistance provided to public sector undertakings in the fertilizer sector during the last three years and in the current financial year are as under:—

| Sl. No. | Name of PSU | Assistance Given during (Rs. in crores) | | | |
|---------|---|--|--|--|---|
| | | 2003-04 | 2004-05 | 2005-06 | 2006-07 |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Madras Fertilizers Limited (MFL) | Plan: 14.00 Non-Plan: 7.44 Others: | Plan: 11.93 Non-Plan: Nil Others: Nil | Plan: 9.49 Non-Plan: Nil Others: Nil | Plan: Nil Non-Plan: Nil Others: Nil |
| | | (i) Waiver of interest on GOI loan as on 31.3.2003. | | | |
| | | (ii) Reduction in interest from 15.1% to 7% on GOI loan (w.e.f. 1.4.2003). | | | |
| 2. | Fertilizers & Chemicals Travancore Limited (FACT) | Plan: 17.26 Non—: 60.00 (i) Waiver of outstanding interest (Rs.87.80 cr.) on GOI loan along with waiver of penal interest for past defaults upto 31.3.2003. (ii) Moratorium on repayment of principal on GOI loan upto 31.3.2004. (iii) Reduction in interest rate to 7% from the existing rates ranging from 13.50% to 16%. (iv) Deferment of interest payment on outstanding GOI loan as on 31.3.2003, upto 31.3.2004 deferred interest converted into loan on 31.3.2004. | Plan: 10.14 Others: Nil | Plan: 40.00 Non-Plan: Nil Others: (i) Waiver of outstanding interest as on 31.3.05 (Rs. 85.77 crores) along with penal interest. (ii) Conversion of 50% of GOI loan of Rs. 548.60 crore into equity capital (Rs. 292.30 cr.) (iii) Write off of non-plan loan of Rs. 60 crores, given for Voluntary Retirement Scheme. (iv) Write off of balance outstanding GOI loan of Rs. 232.30 crore. | Plan: Nil Non-Plan: Nil Others: Nil |
| 3. | Brahmaputra Valley Fertilizer Corporation Limited (BVFCL) | Plan: 131.30 Non-Plan: 35.73 Others: Nil | Plan: Nil Non-Plan: 10.00 Others: 4.45 (Equity Assistance) | Plan: 35.34 Non-Plan: 41.15 others: Equity: 2.15 | Nil |
| 4. | Projects and Development India Limited | Plan: 0.25 Non-Plan: 136.51 Others: Equity: 25.00 Non-cash: 135.18 | Nil | Nil | Nil |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---|--|-----|----------------|---------|
| 5. | FCI Aravali Gypsum & Minerals India (FAGMIL) | Nil | Nil | Nil | Nil |
| 6. | | Plan: Nil Non-Plan 20.48 Others: Nil | Nil | Nil | Nil |
| 7. | Fertilizer Corporation of India Ltd. (FCIL) | Non-Plan: 4.49 | Nil | Non-Plan 16.00 | Nil |
| 8. | Rashtriya Chemicals & Fertilizers Ltd. (RCFL) | Nil | Nil | Nil | Nil |
| 9. | National Fertilizers Ltd. (NFL) | Nil | Nil | Nil | Nil |
| 10. | Hindustan Fertilizers Corporation Ltd. (HFCL) | Non-Plan: 4.85 | | Nil | Nil Nil |

(b) in the Pharmaceutical Sector, two companies namely Rajasthan Drugs & Pharmaceuticals Limited (RDPL), Jaipur, and Karnataka Antibiotics Pharmaceuticals Limited (KAPL), Bangalore, Joint Venture companies IDPL and HAL respectively, are profit making. The profit earned by these PSUs during the said period is as under:—

| Sl. No. | Name of PSU | Profit earned during (Rs. in crores) | | | |
|---------|-------------|--------------------------------------|---------|----------------------|------------------------|
| | | 2003-04 | 2004-05 | 2005-06 | 2006-07 1st quarter |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | RDPL | 1.18* | 0.67* | 2.55* (Unaudited) | 0.40 (Provisional) |
| 2. | KAPL | 4.36* | 5.32* | 5.57* | 1.30 (Provisional) |

*Profit before tax.

Apart from this, one CPSU namely BCPL earned profit in the year 2003-04 of Rs. 7.95 crores. In the year 2005-06 it has projected a profit of Rs. 0.10 crore (provisional). In the Fertilizer sector, the details of profit made by, PSUs are as under:



| Sl.No. | Name of PSU | Profit earned during (Rs. in crores) | | | |
|--------|---|--------------------------------------|---------|---------|--------------------------|
| | | 2003-04 | 2004-05 | 2005-06 | 2006-07 (1st Quarter) |
| 1. | Fertilizers & Chemicals Travancore Limited (FACT) | — | — | 235.65 | — |
| 2. | Brahmaputra Valley Fertilizer Corporation Limited (BVFCL) | — | 22.54 | — | — |
| 3. | Projects and Development India Limited | 8.69 | 10.06 | 10.64 | 2.57 |
| 4. | FCI Aravali Gypsum and Minerals India Ltd. (FAGMIL) | 2.832* | 6.56* | 9.85* | 4.03 |
| 5. | Rashtriya Chemicals & Fertilizers Ltd. (RCFL) | 257.13* | 212.59* | 215.67* | 7.46 |
| 6. | National Fertilizers Ltd. (NFL) | 119.10* | 214.54* | 179.29* | 24.66 |

*Profits before Tax loss.

Steps have been initiated to revive sick Pharma CPSEs on 9.3.2006. Government has approved the revival plan of HAL. Revival plan of BCPL has been sent to the BRPSE for its recommendations. The draft revival plan of IDPL is being considered and would be placed before the BRPSE shortly.

In order to improve performance of the sick Pharma Central Public Sector Enterprises (CPSEs), Government has decided to grant purchase preference to 102 drugs/pharmaceuticals manufactured by Pharma CPSEs and their subsidiaries by Departments, CPSEs, Autonomous bodies etc. of the Central Government at NPPA approved/certified rates minus discount up to 35%. Instructions in this regard have since been issued on 7.8.2006.

The company-wise details of Fertilizer units are as under:

1. Madras Fertilizers Limited (MFL): The possibilities of financial restructuring of the company or formation of a Joint Venture with some other profit making fertilizer PSU, are being explored.
2. Fertilizers & Chemicals Travancore Limited (FACT): The Government, on 30.3.2006, has implemented a financial restructuring proposal in respect

of the company. Further, the possibility of merger the company some profit making PSU or making it a subsidiary of such PSU is being explored.

3. HFCL, FCIL, PPCL: The revival of these companies is under consideration of the Government.
4. RCF, NFL, PDIL & FATMIL: Not applicable, as these are profit making companies.

Appendix - XIV

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2860

TO BE ANSWERED ON THE 22nd AUGUST, 2006/ SRAVANA 31, 1928 (SAKA)

ARMED FORCES SPECIAL POWER ACT

2860. DR. THOKCHOM MEINYA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of the recommendations made by Justice(Retd.) B.P. Jeevan Reddy Review Committee Report on the Armed Forces Special Power Act (1958);

(b) whether the Government has taken a final decision on the recommendations of said committees;

(c) if so, the details of action so far taken in this regard; and

(d) if not, the time by which the Government will finalise the action on these recommendations?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY)**

(a), (b), (c) & (d): The Committee constituted by Ministry of Home Affairs to review the Armed Forces (Special Powers) Act, 1958 as amended in 1972 has submitted its report to Ministry of Home Affairs on 6/6/2005. The recommendations of the Committee contained in its report are being examined and a decision in the matter is yet to be taken.

LOK SABHA

UNSTARRED QUESTION NO.1004
TO BE ANSWERED ON 28.11.2006
AGRAHAYANA 7, 1928 (SAKA)

Implementation of Reservation Policy

1004. SHRI KISHANBHAI V. PATEL:
SHRI HEMLAL MURMU:
SHRI ADHIR CHOWDHURY:
SHRI BACHI SINGH RAWAT "BACHDA"
SHRI ASADUDDIN OWAISI:
SHRI SUGRIB SINGH;
SHRI PUNNU LAL MOHALE:
SHRI THAWARCHAND GEHLOT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT

मानव संसाधन विकास मंत्री

be pleased to state:

- (a) the details of the reservation provided/being provided in various higher and minority educational institutes to each of the reserved category in the country;
- (b) whether the Moily Committee set up to prepare a roadmap for implementing quota for OBCs in elite central education institutions has presented their Report;
- (c) if so, the details thereof;
- (d) whether private educational institutes have agreed to implement government reservation policy in their institutes as reported in Hindustan Times dated October 27, 2006;
- (e) if so, the details in this regard;
- (f) whether these private educational institutes has placed demand prior to the implementation of government policy;
- (g) if so, the details thereof; and
- (h) the reaction of union government on such demands?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्रीमती डी. पुरानदेश्वरी)

(a): The present policy of reservation in matters of admission to centrally maintained and aided institutions such as the Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs) and the Central Universities is limited to 15% seats for the SCs and

40

...2/-

7.5% seats for the STs, subject to candidates meeting the prescribed standards of eligibility in the respective categories. Minority Educational Institutions established under Art.30(1) of the Constitution are exempted from implementing the policy of reservation of the Government.

(b) & (c) : The Over Sight Committee constituted to suggest a road-map has recommended the implementation of 27 percent reservation of seats for OBCs without any decline in the present level of seats available to the General Category of students in all the Centrally Aided institutes of Higher Learning at a cost of Rs.12338.22 crores over three years beginning from the Academic session in the calender year 2007-2008.

(d) to (h): A proposal in regard to reservation in unaided educational institutions coming under the purview of the Central Government is under consideration.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1885
TO BE ANSWERED ON THE 5th DECEMBER, 2006/AGRAHAYANA 14, 1928 (SAKA)

AFSP ACT

1885. DR. THOKCHOM MEINYA:
SHRI PRABODH PANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of recommendations made by the Justice (Retd.) B.P. Jeevan Reddy Committee on the Armed Forces (Special Powers) Act, 1958; and

(b) the action so far taken by the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI S. REGUPATHY)

(a) & (b): The Committee constituted by Ministry of Home Affairs to review the Armed Forces (Special Powers) Act, 1958 as amended in 1972 has submitted its report to Ministry of Home Affairs on 6.6.2005. The recommendations of the Committee contained in its report are being examined and a decision in the matter is yet to be taken.

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
UNSTARRED QUESTION NO. 2186
TO BE ANSWERED ON 14TH MARCH, 2007
SETTING UP OF BTS IN BORDER AREAS

†2186. SHRI BHUBNESHWAR PRASAD MEHTA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some private mobile phone companies have set up Base Terminal Station (BTS) close to the border areas by violating the licence policy which is likely to cause security threat;
- (b) if so, the details thereof;
- (c) the total number of BTS set up by the various mobile phone companies at sensitive areas close to the border till date;
- (d) the names and other details of those companies, who have set up BTS without taking prior permission; and
- (e) the action taken by the Government against these companies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) to (e). Setting up of BTS within 10 Kms of International Border for provision of mobile service required specific permission from Department of Telecommunications (DOT). It was brought to the notice of DOT that some mobile service providers have setup their BTS within 10 Kms of International Border for provision of mobile service without specific permission. These cases are being examined as per the terms and conditions of the licence agreement that existed at the time of violation. While the matter is being examined, the conditions relating to provision of mobile services in areas falling within 10 Kms of International Border has been relaxed as per details given below:

- (i) There shall be a "No Service Zone" of 500 Meters width along the International border within Indian territory for wireless/mobile service, where the Licensee(s) are not permitted to provide wireless/mobile service. The Licensee shall use requisite technology to ensure that the signals become unusable within 500 Meters of International boundaries and there shall be no wireless/mobile service in the "No Service Zone".
- (ii) The Licensee shall create a "Buffer Zone" of 10 Kms width along the Line of Control (LOC), Line of Actual Control (LAC), Akhnoor and Pathankot areas in Jammu and Kashmir, as applicable, wherein they shall not deploy their Cell site(s)/BTS(s)/Radio Transmitter(s).

Appendix - XVIII

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
STARRED QUESTION NO 408
ANSWERED ON 03.05.2007
ILLEGAL TRAFFICKING IN ANTIQUITIES

408 . Singh Shri Dushyant

Will the Minister of CULTURE be pleased to state:-

- (a) whether the Government is aware of the increasing illegal trafficking in antiquities in the country;
- (b) if so, the number of cases reported during each of the last three years;
- (c) the corrective steps being taken to combat antiquities trafficking;
- (d) whether the National Mission on Monuments and Antiquities will be able to combat the antiquities trafficking; and
- (e) if so, to what extent ?

ANSWER

MINISTER FOR CULTURE (SMT. AMBIKA SONI)

(a) to (e) A statement is laid OD the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.408 FOR 03,05.2007 REGARDING ILLEGAL TRAFFICKING IN ANTIQUITIES

- (a) & (b) The available data does not indicate increasing illegal trafficking in antiquities. The number of cases of antiquity thefts reported during the last three years is at Annexure.
- (c) Under the Antiquities and Art Treasures Act 1972, provisions exist for regulating the trade in antiquities and for registering specific categories of antiquities. Government is considering the amendment of the Act to make the provisions more stringent and for providing higher punishments for violation of the Act.
India is also a signatory to the 1970 UNESCO Convention on the Means of Prohibiting and Preventing the Illicit Trafficking in cultural property. The provision for security at museums and protected monuments has been augmented by deploying State Police, Private Security Guards and also CISF in selected places. Strict vigil is also maintained by the Customs Department at all airports and seaports and other law enforcing agencies like the CBX, DRI and the State Police.
- (d) & (e) The National Mission on Monuments and Antiquities would document the antiquities and prepare a national database, which would help in establishing provenance in the retrieval of smuggled antiquities. The Mission would also promote public awareness, concern and participation in safeguarding of antiquarian wealth.

44

Annexure

Statement showing the number of thefts of antiquities during the last three years.

| S.No. | Name of State | Name of Monument/ Site & the District | Description of the Objects | Date of theft | Status of the Case | Remarks |
|-----------|----------------|--|-----------------------------|---------------|--------------------|-----------------------------|
| YEAR 2004 | | | | | | |
| 1. | Rajasthan | Charkhamba Temple premises at ruined Krishna Vilas | 2 Sculptures | 21-4-2004 | F.I.R. lodged. | |
| 2. | J & K | Bumzuva Cave, Distt. Anantnag | Shiv Linga of stone | 23/24-5-04 | F.I.R. lodged | Recovered |
| 3. | Gujarat | Sun Temple Modhera, Distt. Mehsana | 2 Fragment sculptures | 4-8-2004 | F.I.R. lodged. | Recovered |
| 4. | Tamil Nadu | Alathur, Taluk Kulathur Distt. Pudakkottai | Jaina Image | 6-8-2004 | F.I.R. lodged. | Recovered |
| 5. | Madhya Pradesh | Lanji Fort, Distt. Balaghat | 2 Sculptures | 21-8-2004 | F.I.R. lodged. | |
| 6. | Andhra Pradesh | Ruins of buried Jaina Temple, Denavulapadu Village, Jammalamadugu Mandal | Bust of Jainatirthankara | 8/9-9-2004 | F.I.R. lodged. | |
| 7. | West Bengal | Indian Museum, Kolkata, | A stone head of Lord-Buddha | 29.12.04 | | Case handed over to the CBI |
| YEAR 2005 | | | | | | |
| 1. | Rajasthan | Ancient site Nagar, Distt. Tonk | 7 Sculptures | 12-1-2005 | F.I.R. lodged. | |
| 2. | Chhatisgarh | Centrally Protected Site Sirpur, Distt. Mahasamund | Stone image of Hariti | 23/24-6-05 | F.I.R. lodged | Recovered |
| 3. | Madhya Pradesh | Sculpture shed, Karitalai, Distt. Katni. | 9 Sandstone sculptures | 17-8-05 | F.I.R. lodged | |
| 4. | Chhatisgarh | Laxman Temple, Sirpur, Distt. Mahasamund | Stone image of Ananta-Shesh | 13/14-10-05 | F.I.R. lodged | Recovered |

| YEAR 2006 | | | | | | |
|-----------|-------------------|--|---|-------------|------------------|---|
| 1. | Uttaranchal | Cave temple Patal-Bhubneswar Tehsil:- Berinag. Distt. Pithoragarh | Two small size stone images of Ganesha (Under worship) not so old. | 2/3-4-2006 | F.I.R. lodged | |
| 2. | Uttaranchal | Temple premises of the Chandpur Fort, Distt. Chamoli. | 1 Carved- wooden head of Kali | 18/19-04-06 | F.I.R. lodged | |
| 3. | Bihar | Patna State Govt. Museum | 18 Bronze sculptures, | 26-09-2006 | F.I.R. lodged | 17 have been recovered and 1 is still to recovered |
| 4. | Andhra Pradesh | Shiv Kodandarama Swamy Temple, Vontimitta Distt. Kadapa Andhra- Pradesh | Theft of central bud portion of the inverted lotus carved on the Kalyanamanda- pa ceiling | 6-10-2006 | F.I.R. lodged | |
| 5. | Rajasthan | Archaeological Museum, Kalibangan. Distt. Hanumangarh | Wheel and cart frame | 21-01-2006 | F.I.R. lodged | |

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

Appendix - XIX

LOK SABHA

UNSTARRED QUESTION NO: 4628

ANSWERED ON: 09.05.2007

GRIEVANCES REDRESSAL MECHANISM BY THE ACCESS PROVIDERS

ASADUDDIN OWASI

(a) whether as per the Government's directives all Access Providers have to set up a Consumer Grievances Redressal Mechanism at the call centre level and also an Appellate Authority within the company;

(b) if so, whether the said condition has been complied to by all the Access Providers;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether with the growing complaints of telecom services and absence of direct complaint and redressal mechanism for consumers, TRAI proposes to review the TRAI Act and sent a proposal to the Government in this regard; and

(e) if so, the response of the Government thereto and the steps taken or proposed to be taken by the Government to ensure that grievances of the consumers are adhered to promptly?

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:-

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) Yes, Sir.

(b) & (c) Yes, Sir. The Access Providers have already set up a Consumer Grievance Redressal Mechanism at the Call Centre Level and an Appellate Authority within the company.

(d) & (e) Telecom Regulatory Authority of India has submitted a consolidated revised proposal to Department of Telecommunications in February, 2007, to consider various amendments in the TRAI Act, 1997.

47

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA
UNSTARRED QUESTION NO 5296
TO BE ANSWERED ON 14.05.2007

WORKER'S BANK

5296. SHRI MILIND MURLI DEORA

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:-

- (a) whether the Government has agreed to consider a suggestion made at the Indian Labour Conference (ILC) to set up a 'Workers' Bank' where to Employees' Provident Fund (EPF) and other deductions of workers could be deposited for better returns;
- (b) if so, the time by which a final decision is likely to be taken to set up 'Workers' Bank'; and
- (c) the amount lying in the EPF and other PF deposits which can be put in 'Workers' Bank' for better returns?

ANSWER

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): The Central Board of Trustees, Employees' Provident Fund in its 178th meeting held on 27.01.2007 has referred the issue of 'Workers' Bank' to a committee constituted to examine the feasibility of giving shape to 'Workers' Capital Trust' in the Ministry of Labour & Employment.



GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

Appendix- XXI

LOK SABHA
UNSTARRED QUESTION NO. 1389
TO BE ANSWERED ON THE 14TH AUGUST, 2007/SRAVANA 23, 1929 (SAKA)

REPEALING OF ARMED FORCES SPECIAL POWERS ACT

1389. SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has set up an Administrative Reforms Commission to repeal the Armed Forces Special Power Act;
- (b) if so, whether the Commission has submitted its report;
- (c) if so, the details of recommendations made by the Commission;
- (d) whether the Government has considered the recommendations;
- (e) if so, the details thereof;
- (f) if not, the reasons therefor; and
- (g) the steps taken by the Government to check the violation of human rights by the Armed Forces?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRIMATI V. RADHIKA SELVI)

(a) to (f): The Second Administrative Reforms Commission in its Fifth Report on 'Public Order' has, interalia, made recommendations regarding the Armed Forces (Special Powers) Act, 1958. These recommendations of the Commission along with the recommendations of Justice B.P. Jeevan Reddy Committee on review of the Armed Forces (Special) Powers) Act 1958 are being examined.

(g): For preventing misuse of powers under the Armed Forces (Special Powers) Act, 1958, the Army Headquarters have issued guidelines containing 'Do's & Don'ts' for the Armed Forces deployed in Counter Insurgency Operations. Violation of these guidelines by members of the Armed Forces make them liable for prosecution under the Army Act. In addition, the Chief of Army Staff has issued 'Ten Commandments' to the troops deployed in Counter Insurgency Operations to guide them while conducting the operations. The Human Rights Cell established at various levels of Army regularly monitors human rights violation, if any, by the members of the Armed Forces. The troops are sensitised at regular intervals regarding the importance of upholding Human Rights.

49



LOK SABHA

UNSTARRED QUESTION NO. 1310
TO BE ANSWERED ON 21.08.2007
SRAVANA 30, 1929 (SAKA)

Affiliation of Indian and International Schools

1310. SHRI VIJOY KRISHNA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT

मानव संसाधन विकास मंत्री be pleased to state:

- (a) whether the Government has set up a Committee to suggest a policy regarding affiliation of Indian and International schools based in the country to foreign boards and to permit foreign teachers;
- (b) if so, the details thereof;
- (c) the recommendations made by the Committee;
- (d) the reaction of the Government thereto;
- (e) whether there is any policy decision taken about setting up international schools in the country and affiliation of schools in India to foreign boards; and
- (f) the details thereof?

ANSWER

MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SMT. D. PURANDESWAR)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री
(श्रीमती डी. पुरानदेश्वरी)

(a) to (f): A committee consisting of representatives of Ministry of Home Affairs, Ministry of External Affairs, Association of Indian Universities (AIU), Council of Board of School Education (COBSE), National Council of Educational Research & Training (NCERT), Central Board of Secondary Education (CBSE) and eminent educationists, was constituted by the Ministry of Human Resource Development in February, 2006 to suggest a policy, inter-alia, regarding setting up of schools affiliated to foreign boards in India and appointment of foreign teachers in such schools. The main recommendations of the Committee relate to designation of a school as "International" school, affiliation to foreign Boards, need to have respect for values relating to Indian culture, secularism, diversity and tolerance of differences as enshrined in Indian Constitution and appointment of foreign teachers. The recommendations are under consideration of the Government.

Appendix - XXIII

Government of India
Ministry of Rural Development
Department of Land Resources

LOK SABHA

STARRED QUESTION No.223
TO BE ANSWERED ON 30/11/2007

ASSISTANCE FOR JATROPHA PLANTATION

***223. DR.THOKCHOM MEINYA:**

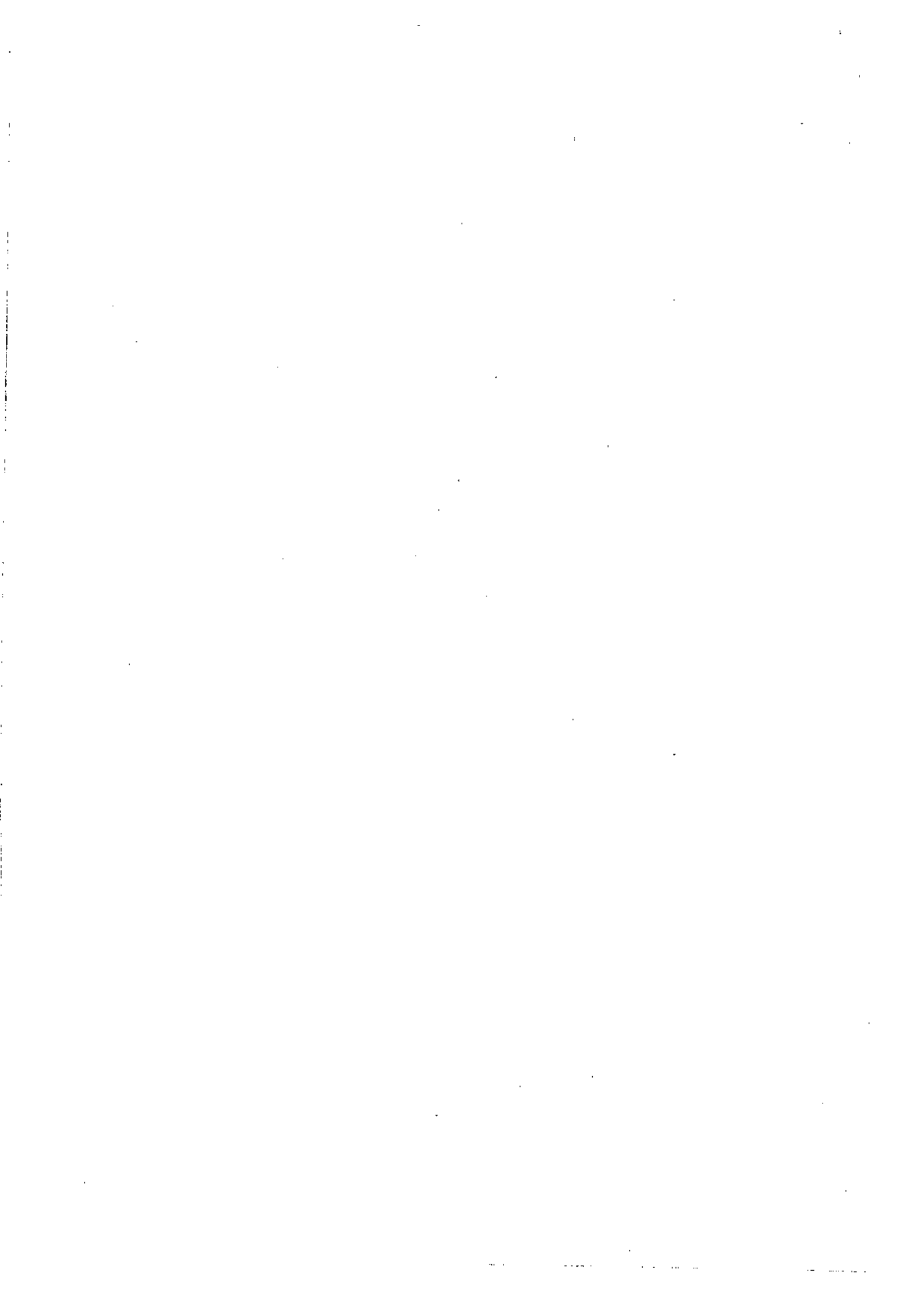
Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the financial assistance given to NGOs and to individuals during the last three years for Jatropha cultivation; and
- (b) the arrangement available to procure Jatropha seeds for the manufacture of bio-diesel?

ANSWER

**MINISTER OF RURAL DEVELOPMENT
(SHRI RAGHUVANSH PRASAD SINGH)**

(a) & (b) A statement is laid on the Table of the House.



**STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF
LOK SABHA STARRED QUESTION No.223 DUE FOR ANSWER ON 30.11.2007**

(a) The Ministry of Rural Development had Released Rs.49 crore during 2005-06 and Rs.49.50 crore during 2006-07 to State Governments for the purpose of raising jatropha/pongamia nurseries. State-wise details are given at Annexure. The Ministry did not provide any financial assistance to NGOs and to individuals during the last three years for Jatropha cultivation.

(b) In Chattisgarh, the State-owned Minor Forest Produce Federation through its 913 member cooperative societies and in Uttarakhand the State Forest Development Corporation (State Government Undertaking) have been identified as the nodal agencies for procurement of Jatropha seed for the manufacture of bio-diesel. In other States, initiatives concerning the bio-diesel programme are still at a nascent stage.

ANNEXURE

Statement referred to in reply to part (a) of
 Lok Sabha Starred Question No.223 due for answer on 30.11.2007

| | | (Rs. in crore) | |
|--------|----------------------|--------------------|--------------------|
| Sl No. | State | Release in 2005-06 | Release in 2006-07 |
| 1 | Uttar Pradesh | 10.75 | |
| 2 | Bihar | - | 1.00 |
| 3 | Madhya Pradesh | 13.50 | 8.00 |
| 4 | Chhattisgarh | 4.50 | 4.00 |
| 5 | Jharkhand | 1.50 | - |
| 6 | West Bengal | - | 1.00 |
| 7 | Andhra Pradesh | - | 2.00 |
| 8 | Karnataka | - | 9.00 |
| 9 | Tamil Nadu | - | 1.00 |
| 10 | Madhya Pradesh | - | 4.00 |
| 11 | Uttar Pradesh | 2.25 | 5.00 |
| 12 | Tamil Nadu | 10.50 | - |
| 13 | Uttar Pradesh | - | 1.00 |
| 14 | Jharkhand | - | 8.00 |
| 15 | West Bengal | - | 1.00 |
| | North-Eastern States | | - |
| 16 | Uttar Pradesh | 1.50 | 2.00 |
| 17 | Uttar Pradesh | - | 1.00 |
| 18 | Uttar Pradesh | 1.50 | - |
| 19 | Uttar Pradesh | 3.00 | 1.50 |
| | TOTAL | 49.00 | 49.50 |

(Q. No. 223)

DR. THOKCHOM MEINYA : At the very outset, I am very grateful to hon. Minister Shri Raghuvansh Prasad Singhji, and Shri Chandra Sekhar Sahuji, for a comprehensive reply given to my question.

My supplementary is this. Keeping in view the increasing demand of fuel, and particularly, bio-fuel in the country, and taking into consideration our limited oil reserves, I want to know from the hon. Minister, through you, Sir, that when we are going to encourage and fund extensive cultivation of Jatropha to NGOs and individuals.

SHRI CHANDRA SEKHAR SAHU: At present, we do not have any provision for providing funds to the NGOs. For 2005-06, we have provided funds to the tune of about Rs.49 crore; and for 2006-07, Rs.49.50 crore to 19 States, just on pilot basis to have Jatropha plantation. We have not provided any funds to the NGOs. The hon. Member has asked as to when we are going to have it. There is a Mission, which has Phase I and Phase II, and the matter is under its consideration.

Sir, that proposal is under the consideration of the Group of Ministers. After that, there will be five lakh hectares of wasteland in the country to start with for Jatropha plantation - Phase I and Phase II. After the Group of Ministers decide, then Mission would start. We would definitely at that point of time and as per the recommendations of the Group of Ministers, think of providing funds to the NGOs.

DR. THOKCHOM MEINYA : Again, taking into account the funds being pumped in, in the form of financial assistance provided so far, may I know from the hon. Minister, through you, what is the percentile increase, I repeat, the percentile increase in the procurement of Jatropha seeds and corresponding increase in the manufacture of bio-diesel?

SHRI CHANDRA SEKHAR SAHU: As I have already replied, the Rural Development Ministry has given it to the 19 States. The States also have taken up the Jatropha plantation through their own agencies. So, the States also have their own initiation and started the Jatropha plantation. The IOC also has started its own research and development and it has also initiated the Jatropha and other plantations for bio-diesel and bio-fuel; the Railways also have started it in 25,000 hectares of land.

In the case of Andhra Pradesh, the plantation is in 15,000 hectares; Chhattisgarh has it in 1,04,000 hectares, Gujarat has it in 39,800 hectares, Karnataka has it in 7,600 hectares, Railways have it in 25,000 hectares, and thus, the grand total, in the case of Jatropha plantation, is 5,70,000 hectares.

I have already replied that under the Mission, there is a target of adding about 20 per cent of bio-fuel and bio-diesel to the original figure, which otherwise we will be importing.

SHRI B. MAHTAB : From the answers that have been provided to us, that has been laid on the Table, six States have been provided around Rs. 8-10 crore and it is only Chhattisgarh which has received more than Rs.21.5 crore for this wonder plant Jatropha cultivation which is considered as an alternative to the fossil fuels and an answer to climate change.

✓ My question is, is the Government aware of a study based on the field work in Chhattisgarh, Maharashtra and Rajasthan, and authored by eminent environmentalists Vandhana Shiva and Mani Shankar, which states that the tribals are being denied their inherent right over the land use and is threatening their food security. Is it true that in 11 million hectares of land, Jatropha will be cultivated? Has the States been told to identify the marginal and poor soil as the Rural Development Ministry is in charge of land in the overall situation?

I would like to understand from the Minister, whether he has asked the States to identify the marginal and poor soil, are the tribals being denied their right over the land by this cultivation because a report is in circulation. May I know whether the Ministry is aware of it or not?

SHRI CHANDRA SEKHAR SAHU: I have already replied that it is now under the consideration of the Group of Ministers. We have not at all given any direction to the States to identify it. But there is a category-wise wastelands in India, which comes to about 6,38,518.31 sq. kms. throughout the country.

There is a list for the State-wise wastelands that is available. If the hon. Member wants, I can give him in writing.

MR. DEPUTY-SPEAKER: You may please give him.

SHRI CHANDRA SEKHAR SAHU: I will give him in writing.

Regarding tribal people being denied their right, which he has just mentioned, I have also gone through a report in the newspaper; definitely we will look into it.

श्री फ्रांसिस फैनथम : उपाध्यक्ष महोदय, मैं मंत्री जी से कहना चाहता हूँ कि ऊर्जा के नये स्रोतों का विकास इस देश के लिए बहुत ही महत्वपूर्ण है। ऊर्जा के विकल्प देश के सामने हैं, उसमें जटरोफा के उत्पादन को बढ़ाना शायद एक नयी खोज हमारे लिये हो सकती है, लेकिन जो पैसा इन्होंने विभिन्न प्रांतों को दिया है, वह अत्यंत कम है। उत्तर प्रदेश, बिहार आदि कई ऐसे प्रांत हैं, जहां केवल एक करोड़ रुपया पूरे साल के लिए आवंटित किया गया है। मुझे ऐसा लगता है कि सरकार इस ओर इतना आकर्षित नहीं है कि इस स्रोत को और विकसित किया जाये और एक विकल्प के रूप में देश के सामने लाया जाये। मैं यह जानना चाहता हूँ कि क्या आपका मंत्रालय इस स्रोत के विकास के



लिए इससे अधिक पैसे का आवंटन करेगी और इसे आगे बढ़ाने के लिए आवश्यक धनराशि उत्पन्न करायेगी?

SHRI CHANDRA SEKHAR SAHU: Again I have to reply that it is with the Group of Ministers; after the Mission starts, then the issue of real funding will come up. We have given now, only on pilot basis, to the States. The States, on their own initiation, have started and spent some money. जैसे कि ब्राजील, यूएसए, यूरोप, मलेशिया, इंडोनेशिया आदि सबने बायो डीजल और बायोफ्यूल पर ज्यादा ध्यान दिया है। The world leader in production of ethanol in the use of transport vehicle is Brazil. सरकार का इसमें जरूर ध्यान है क्योंकि हम जितना डीजल और पेट्रोल इम्पोर्ट कर रहे हैं, उस हिसाब से देखें, तो हमें बायोडीजल और इथेनॉल की बहुत ज्यादा जरूरत है, इसलिए सरकार इसमें बहुत सा रुपया खर्च करने को तैयार है। इसके लिए एक ग्रुप ऑफ मिनिस्टर्स बैठाया गया है। उसकी रिपोर्ट आने के बाद यह काम शुरू होगा।

श्री कीरेन रिजीजू : उपाध्यक्ष महोदय, मंत्री जी ने जो बयान दिया है, उसका मैं स्वागत करता हूं। आप जो जटरोफा मिशन लागू करने जा रहे हैं, उसका भी मैं स्वागत करता हूं। आपकी और डॉ. रघुवंश प्रसाद की नीयत अच्छी है। मेरी सीरियस कम्प्लेंट यह है कि जितना अच्छा यह प्लान है, उतना अच्छा वह आपके मंत्रालय में दिखाई नहीं देता। मैंने आपसे इस बारे में डिटेल्स से चर्चा भी की है। यह बहुत इम्पोर्टेंट प्रोजेक्ट है। आप स्टेट गवर्नमेंट को इन्वाइट करते हैं कि वे प्रोजेक्ट लायें। जब वे प्रोजेक्ट देते हैं, तो स्कूटिनी में आप पूरा एक साल लगा देते हैं। आपके यहां 45 हजार पुराने केसेज पेंडिंग्स हैं। दूसरे, आप मिशन लांच करने में काफी टाइम लगा रहे हैं। मेरा स्पेसीफिक क्वेश्चन यह है, आपने

मुझे पत्र लिखकर जो जवाब दिया है, उसके अलावा मैं आपसे सीधा-सीधा जवाब मांगता हूँ कि आपके यहां अच्छे अधिकारी, साइंटिस्ट हैं, आपके दफ्तर में श्री कृष्णा भी अच्छे अधिकारी हैं, इन लोगों की एक कमेटी कांस्टीच्यूट करके जो पायलट प्रोजेक्ट पेंडिंग्स हैं, आप जब हर स्टेट को पायलट प्रोजेक्ट देने जा रहे हैं, उनको क्या आप इमीजिएटली क्लीयर करेंगे? अगर क्लीयर नहीं करेंगे, तो किसलिए नहीं करेंगे, यह जवाब मैं आपसे चाहता हूँ?

श्री चंद्रशेखर साहू : उपाध्यक्ष महोदय, वर्ष 2005-06 में हम लोगों ने पायलट प्रोजेक्ट्स के लिए 49 करोड़ रुपये और वर्ष 2006-07 में 49.5 करोड़ रुपये दिये हैं। माननीय सदस्य भी मेरे पास आकर मिले थे। इनका पत्र भी मुझे मिला था। मैंने उनके सामने सब आफिसर्स को बुलाकर बात की थी। अब जो भी इनके क्षेत्र से पायलट प्रोजेक्ट आये हैं, उनमें जो भी कमियां हैं, उसे पूरा करने और देखने के लिए मैंने उनसे सीधे बात की थी। फिर भी कुछ कमी है, तो मैं उसे देखूंगा। लेकिन अभी हमारा पायलट प्रोजेक्ट्स में किसी स्टेट को पैसा देने का कोई मतलब नहीं है, क्योंकि मिशन की रिपोर्ट बहुत जल्दी आने वाली है। अभी प्लानिंग कमीशन में उसका एप्रूवल हुआ है। वह मिशन शुरू है इसलिए अभी पायलट प्रोजेक्ट में हम लोग रुपया देने के लिए तैयार नहीं हैं।

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
DEPARTMENT OF SHIPPING

LOK SABHA
STARRED QUESTION NO. 351
TO BE ANSWERED ON 16TH APRIL, 2008

RAIL, ROAD AND WATERWAYS CONNECTIVITY OF PORTS

*351. SHRI JIVABHAI AMBALAL PATEL:
SHRI V.K. THUMMAR:

Will the MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
be pleased to state:

पोत परिवहन, सड़क परिवहन और राजमार्ग मंत्री

- (a) whether the Government has formulated a maritime policy to ensure rail, road and inland waterways connectivity of ports in the country;
- (b) if so, the broad details of the policy; and
- (c) the action plan of the Government to implement the policy?

ANSWER
MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
(SHRI T.R. BAALU)

(a) to (c): A Statement is laid on the Table of House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA
STARRED QUESTION NO. 351 FOR ANSWER ON 16TH APRIL, 2008 RAISED BY
SHRI JIVABHAI AMBALAL PATEL AND SHRI V.K. THUMMAR REGARDING
RAIL, ROAD AND WATERWAYS CONNECTIVITY OF PORTS

(a) to (c): The Maritime Policy is under finalisation. However, a Committee of Secretaries (CoS) constituted under the Chairmanship of Member Secretary, Planning Commission, as per the decision taken in the meeting of the Committee on Infrastructure (CoI), has made recommendations regarding the Rail, Road connectivity of Major Ports. The major recommendations are:

(i) Each Major Port should preferably have atleast four-lane road connectivity as well as double line rail connectivity.

(ii) All those projects for rail/road connectivity projects where the Internal Rate of Return (IRR) is less than the minimum prescribed would be considered on a case to case basis. Budgetary assistance as well as assistance under Viability Gap Funding (VGF) scheme should be considered for projects with relatively low IRR depending on its importance.

Further, to develop inland waterways, the Inland Waterways Authority of India (IWAI) has prepared an action plan for making three national waterways viz (i) The Ganga-Bhagirathi-Hooghly river system from Allahabad to Haldia. (ii) The Brahmaputra from Sadiya to Dhubri. (iii) The West Coast Canal from Kottapuram to Kollam along with Udyogmanal and Champakara Canals, fully functional which, inter-alia, envisages provision of navigational channel of 2 mtr. depth, navigational aid for 24 hour navigation and the judicious mix of fixed and floating terminals.

(प्रश्न 351)

श्री जीवाभाई ए. पटेल : अध्यक्ष महोदय, जैसा कि दुनिया जानती है कि भारत की पूर्व, पश्चिम एवं दक्षिण सीमाएं समुद्र से घिरी हैं और 60 साल की आजादी के बाद भी समुद्र के मार्ग से यातायात का जो लाभ भारत को मिलना चाहिए, वह अभी तक नहीं मिला है। आज भी गुजरात का अधिकांश भाग समुद्र से लगता है परन्तु गुजरात के बंदरगाहों पर न रेल सम्पर्क, न रोड सम्पर्क एवं न ही समुद्री मार्ग चलाने का कार्य समुचित ढंग से हो पाया है। मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि गत तीन सालों के दौरान गुजरात बंदरगाहों पर रोड सम्पर्क, रेल सम्पर्क एवं समुद्री मार्ग के कौन-सौन से कार्य हुए हैं?

SHRI T.R. BAALU: Sir, as far as Kandla Port is concerned, Bhildi-Samdhari Gauge Conversion is for 223 kilometres and the project cost is Rs. 290 crores. Earthwork and bridge works on Samdhari-Bhimmal is being executed by NWR. And FLS is completed for the full section. This is the position in the Kandla Port of Gujarat.

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अध्यक्ष महोदय: आज बहुत अच्छे ढंग से क्वेश्चन आवर चल रहा है इसलिए कॉआपरेट करें।

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MR. SPEAKER: Dr. Sujan Chakraborty. Please be brief and put pointed question. Time is not there.

DR. SUJAN CHAKRABORTY : Sir, the Maritime Policy is under finalisation. The Kolkata Port is one of the oldest ports in the country and its performance is now improving to a great extent. Business-wise also, the percentage of growth is now the highest in the last few years. Since the Kolkata Port is within the Kolkata mega city, the Ministry itself proposed a bypass for better connectivity which in another way would help the connectivity for Haldia also. The consultants, in the meantime, have finalised the alignment and the DPR is also under way.

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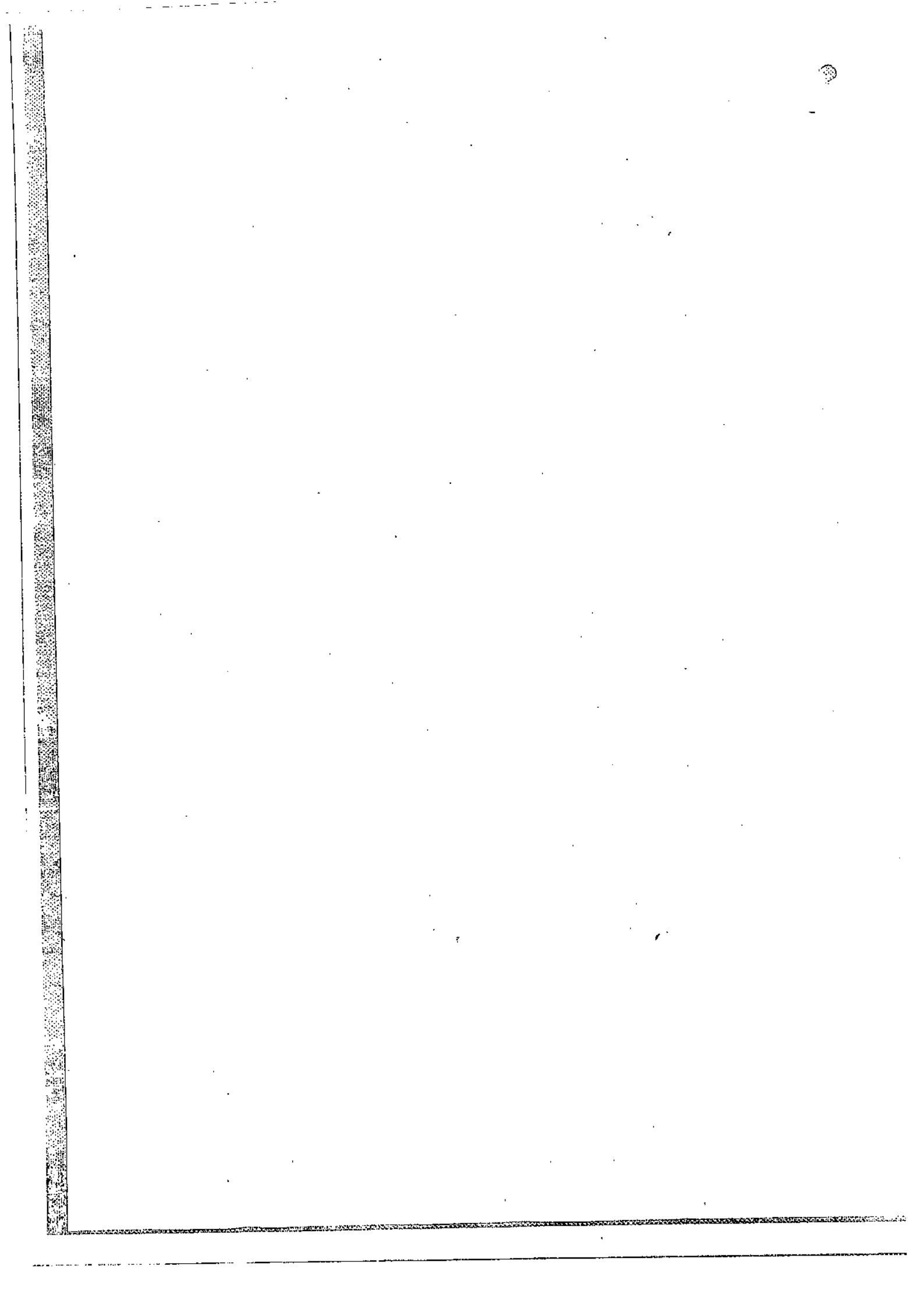
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MR. SPEAKER: I must give a chance to Shri V. Narayanasamy.

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GOVERNMENT OF INDIA
MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
DEPARTMENT OF SHIPPING

LOK SABHA
STARRED QUESTION NO. 351
TO BE ANSWERED ON 16TH APRIL, 2008

RAIL, ROAD AND WATERWAYS CONNECTIVITY OF PORTS

*351. SHRI JIVABHAI AMBALAL PATEL:
SHRI V.K. THUMMAR:

Will the MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
be pleased to state:

पोत परिवहन, सड़क परिवहन और राजमार्ग मंत्री

- (a) whether the Government has formulated a maritime policy to ensure rail, road and inland waterways connectivity of ports in the country;
- (b) if so, the broad details of the policy; and
- (c) the action plan of the Government to implement the policy?

ANSWER
MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
(SHRI T.R. BAALU)

(a) to (c): A Statement is laid on the Table of House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA
STARRED QUESTION NO. 351 FOR ANSWER ON 16th APRIL, 2008 RAISED BY
SHRI JIVABHAI AMBALAL PATEL AND SHRI V.K. THUMMAR REGARDING
RAIL, ROAD AND WATERWAYS CONNECTIVITY OF PORTS

(a) to (c): The Maritime Policy is under finalisation. However, a Committee of Secretaries (CoS) constituted under the Chairmanship of Member Secretary, Planning Commission, as per the decision taken in the meeting of the Committee on Infrastructure (CoI), has made recommendations regarding the Rail, Road connectivity of Major Ports. The major recommendations are:

(i) Each Major Port should preferably have atleast four-lane road connectivity as well as double line rail connectivity.

(ii) All those projects for rail/road connectivity projects where the Internal Rate of Return (IRR) is less than the minimum prescribed will be considered on a case to case basis. Budgetary assistance as well as assistance under Viability Gap Funding (VGF) scheme should be considered for projects with relatively low IRR depending on its importance.

Further, to develop inland waterways, the Inland Waterways Authority of India (IWAI) has prepared an action plan for making three national waterways viz (i) The Ganga-Bhagirathi-Hooghly river system from Allahabad to Haldia. (ii) The Brahmaputra from Sadiya to Dhubri. (iii) The West Coast Canal from Kottapuram to Kollam along with Udyogmanjari and Champakara Canals, fully functional which, inter-alia, envisages provision of navigational channel of 2 mtr. depth, navigational aid for 24 hour navigation and the judicious mix of fixed and floating terminals.

(प्रश्न 351)

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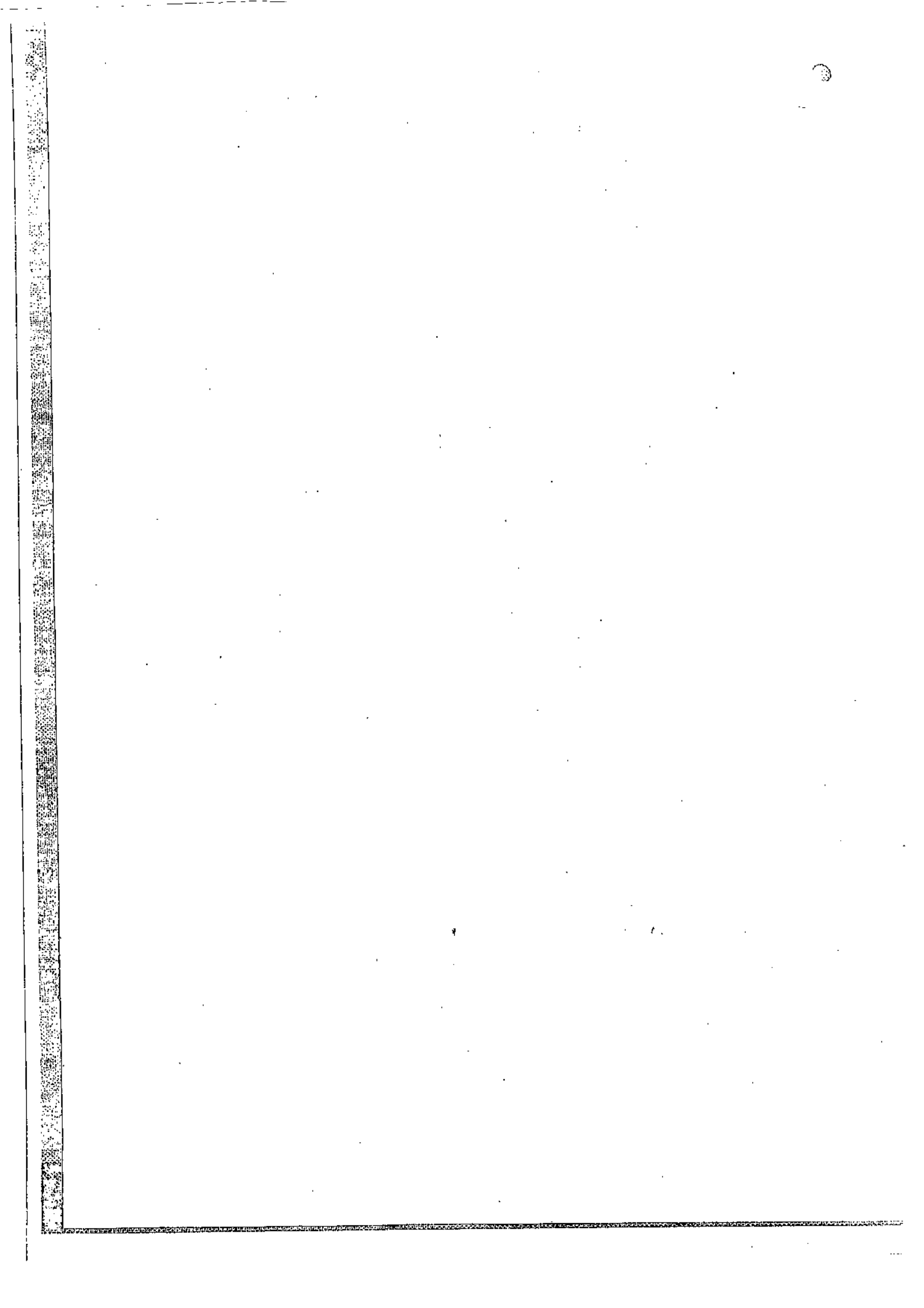
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MINISTRY OF HEALTH & FAMILY WELFARE
DEPARTMENT OF HEALTH & FAMILY WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 4277
TO BE ANSWERED ON THE 23RD APRIL, 2008

COMPULSORY HEALTH INSURANCE SCHEME FOR GOVERNMENT
EMPLOYEES

4277. SHRI NAVEEN JINDAL:

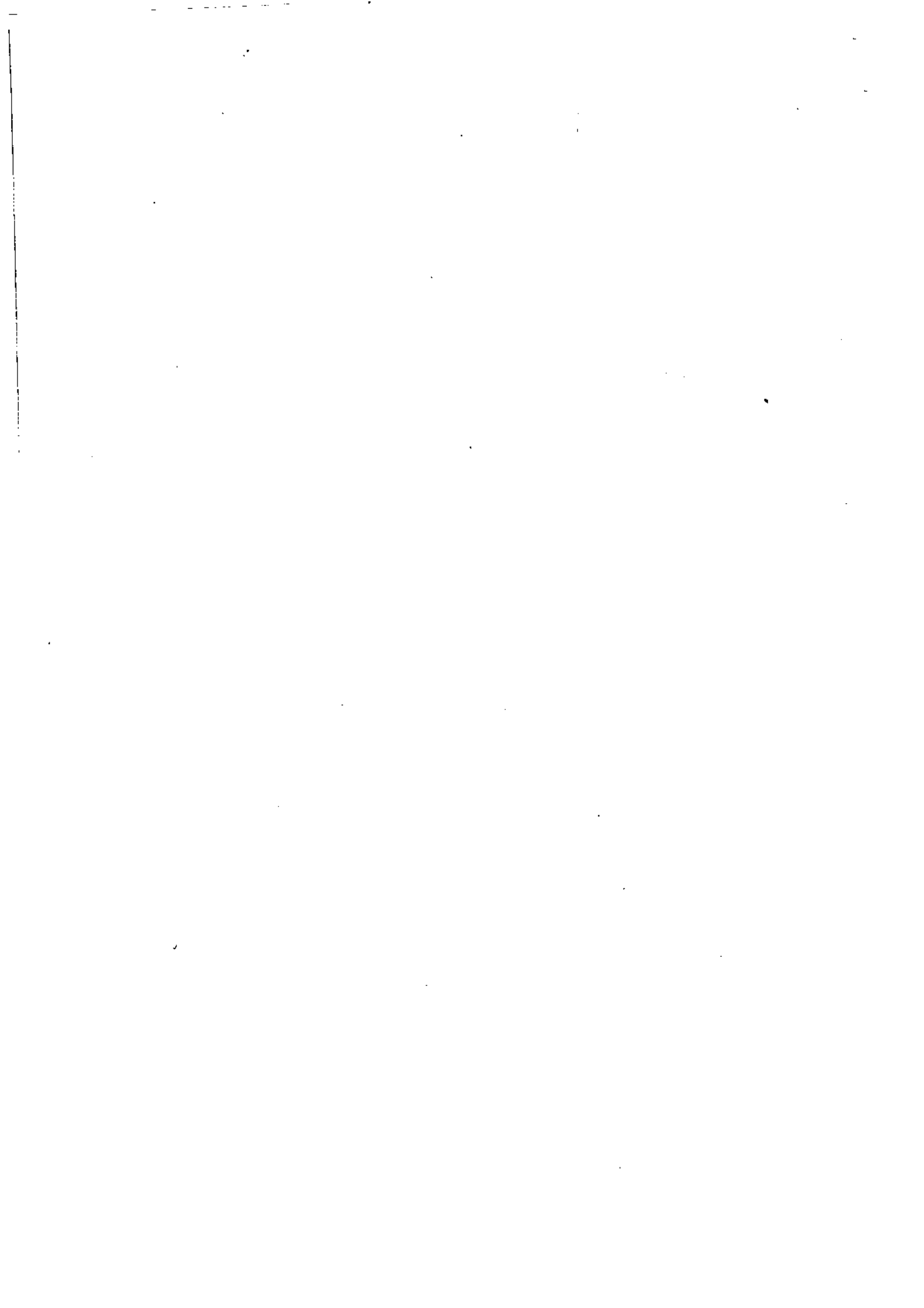
Will the MINISTER OF HEALTH & FAMILY WELFARE be pleased to state:

- (a) whether there is any proposal to make health insurance compulsory for the Central Government employees and pensioners as reported in the "Dainik Bhaskar" dated February 19, 2008;
- (b) if so, the details of the proposal; and
- (c) the date by which the proposal is likely to be implemented?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE
(DR. ANBUMANI RAMADOSS)

(a) to (c): The feasibility of introducing a health insurance scheme for Central Government servants and pensioners is being explored, which has not yet been finalized.



GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA

Appendix - XXVII

STARRED QUESTION NO: 443

ANSWERED ON: 24.04.2008

COMMITTEE ON ATC MODERNISATION

SUMITRA MAHAJAN

(a) whether the large scale movement of aeroplanes of private and the public sector airlines in the airports of metro cities has caused heavy pressure on Air Traffic Control (ATC);

(b) if so, the details of the problems arising out of this situation;

(c) whether the Government has constituted any Committee headed by Shri Ajay Prasad on ATC modernisation;

(d) if so, the details of the recommendations of the Committee; and

(e) the steps taken by the Government for implementation of the same?

Will the Minister of CIVIL AVIATION be pleased to state:-

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d) & (e) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d) & (e) of Lok Sabha () Starred Question No.443 for 24.4.2008 regarding Committee on ATC Modernisation.

(a) and (b) The unprecedented growth in traffic and consequent increase in aircraft movements has raised issues concerning airport infrastructure, including Air Traffic Control (ATC).

(c), (d) and (e) Yes, Sir, The Committee has submitted its report on 25.3.2008, which is under examination. The Committee has made various recommendations on Futuristic Air Navigation Master plan based on Near Term/Immediate, Medium and Long Term Plans. The vision that the Committee has adopted is that India would have to accommodate increasing amount of traffic and that this has to be achieved efficiently with no compromise on safety.

74



GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA

Appendix - XXVIII

STARRED QUESTION NO: 470

ANSWERED ON: 25.04.2008

ENTRY OF PUBLIC SECTOR COMPANIES IN THE SHARE MARKET

VIRJIBHAI THUMMAR

JIVABHAI AMBALAL PATEL

Will the Minister of

FINANCE

be pleased to state:-

- (a) whether some public sector companies have entered into the stock market; and
- (b) if so, the reasons therefor and the names of these companies alongwith the amount invested by each of them in the share market during the last three years?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI P. CHIDAMPARAM)

(a) & (b): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) & (b) of the Lok Sabha Starred Question No.470 regarding "ENTRY OF PUBLIC SECTOR COMPANIES IN THE SHARE MARKET" raised by Shri V.K. THUMMAR and SHRI JIVABHAI AMBALAL PATEL for reply on 25th April, 2008.

(a) An entity enters the stock market for investment purposes to diversify its portfolio risk and get better returns on its investments. Till August 2007, investment of surplus funds of Central Public Sector Enterprises (CPSE) in stock market and in mutual funds was not permitted except in units/schemes of the UTI. This restriction has since been marginally relaxed. O.M. No.DPE/III/47/2006-Fin dated 31st August, 2007 of Department of Public Enterprises permits only Navaratna and Miniratna CPSEs to invest not more than 30% of their available surplus funds in schemes of SEBI regulated public sector mutual funds having equity investments. However, public sector financial institutions i.e. banks, insurance companies and domestic financial institutions can participate in financial trading activities for treasury operations.

(b) Information is being collected and shall be placed on the Table of the House.

76

(प्रश्न 470)

श्री वी.के. तुम्मर : माननीय अध्यक्ष जी, माननीय मंत्री जी ने जवाब में लिखा है कि सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि पब्लिक सैक्टर की कंपनियों द्वारा शेयर बाज़ार में प्रवेश किये जाने पर कई सवाल खड़े हुए हैं। शेयर बाज़ार में इनका प्रवेश क्यों हुआ? कंपनियों के कामकाज पर ध्यान देने की वजह से सरकारी कंपनियों को लाभ होता है और उनके पास यदि सरप्लस राशि है तो उसे पीएसयूज़ के उत्पादन कार्यों में लगाना चाहिए। ये कंपनियां उसे उत्पादन कार्य में लगाने के बजाय शेयर बाज़ार में पैसा झोंक रही हैं। इसमें कुछ अधिकारियों के हित के कारण ही यह हो रहा है। इस पर रोक लगाने के लिए मंत्री जी क्या कर रहे हैं और जितने पीएसयूज़ ने शेयर बाज़ार में धनराशि लगाई है, उन कंपनियों के नाम भी दें।

SHR P. CHIDAMBARAM: Obviously, funds of public sector enterprises must be used for reinvestment and expanding capacity in production. But there is something called "Treasury Management". From time to time we have surplus funds for short or long periods. Those funds cannot remain idle. They have to be invested. Till August 2007 these surplus funds were permitted to be invested only in units and schemes of the UTI. On 31st August 2007, there was a marginal relaxation enabling them to invest these funds, not more than thirty per cent, in SEBI-regulated public sector mutual funds. So, the earlier avenue of investment in the UTI has now been expanded to other public sector SEBI-regulated mutual funds. These instructions have been issued by the Department of Public Enterprises. The instructions themselves say that this is available only to Mini Ratnas and Nava Ratnas and that the matter will be reviewed after one year. So, I

77

think we should allow the DPE to implement this and let us review it after one year.

12.00 hrs.

This was done only on 31st August, 2007. Therefore, with the year ending 31st March, 2008 I will collect the information and place it on the Table of the House.

MR. SPEAKER : Question Hour is over. I am thankful to the hon. Members of the House. Today, we have done reached seven Questions. So, with your cooperation, I will try to reach up to ten Questions which is my target. Although some hon. Members are annoyed with me, yet I cannot help it.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO: 302

ANSWERED ON: 20.10.2008

CHIEF OF DEFENCE STAFF

ARJUN CHARAN SETHI

Appendix - XXIX

(a) the details of steps taken by the Government in regard to creation of the post of Chief of Defence Staff (CDS); and

(b) the latest position in this regard?

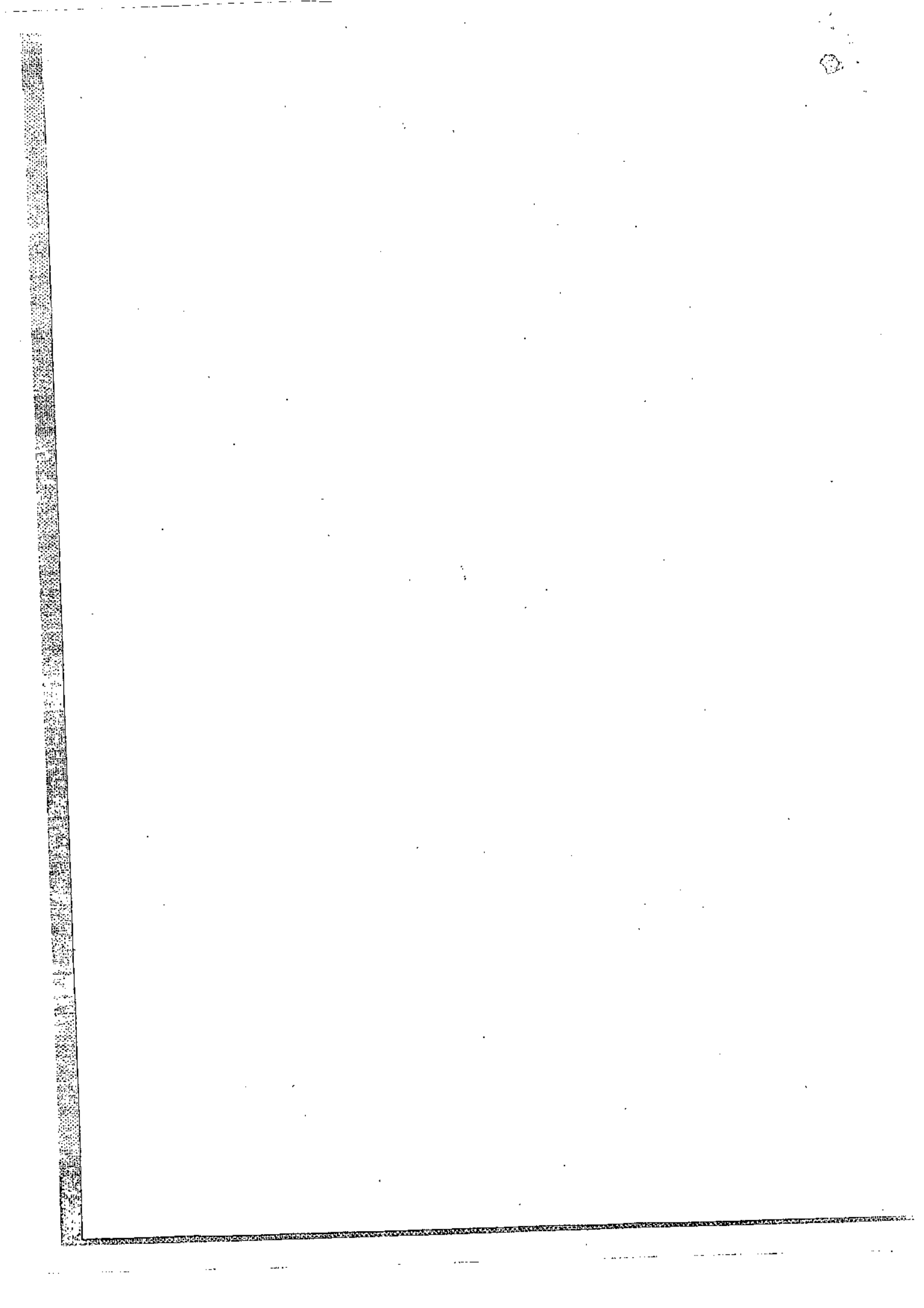
Will the Minister of DEFENCE be pleased to state:-

ANSWER

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Pursuant to the Group of Ministers (GOM) report on "Reforming the National Security System" in February 2001, the Government initiated the process of consultation with political parties in March 2006. As this process is still underway, the Government would take a decision on the creation of the post of Chief of Defence Staff (CDS) after the consultation is completed. Raksha Mantri has addressed leaders of various national level political parties. Four parties have replied. Parties who have not replied to the letter have been reminded to expedite their views.

79



International Schools

432. SHRI NIKHIL KUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT

मानव संसाधन विकास मंत्री be pleased to state:

- (a) whether the Government has recently decided to put strict norms in place for regulating the functioning of international schools in the country;
- (b) if so, the details of the new policy guidelines issued in this regard;
- (c) whether the functioning of international schools would have any impact on other reputed national schools; and
- (d) if so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI M.A.A. FATMI)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री
(श्री मोहम्मद अली अशरफ फातमी)

(a) to (d) A committee consisting of representatives of Ministry of Home Affairs, Ministry of External Affairs, Association of Indian Universities (AIU), Council of Board of School Education (COBSE), National Council of Educational Research & Training (NCERT), Central Board of Secondary Education (CBSE) and eminent educationists, was constituted by the Ministry of Human Resource Development in February, 2006 to suggest a policy, inter-alia, regarding setting up of schools affiliated to foreign boards in India and appointment of foreign teachers in such schools. The recommendations of the Committee, inter-alia, relate to designation of a school as "International" school, affiliation to foreign Boards, permissible limit for appointment of foreign teachers, etc. The recommendations are under consideration of the Government.



GOVERNMENT OF INDIA
MINISTRY OF PLANNING

LOK SABHA
UNSTARRED QUESTION NO.1682
TO BE ANSWERED ON 10.12.2008

REPORT ON FINANCIAL SECTOR REFORMS

1682. SHRI ASADUDDIN WAISI:

Will the PRIME MINISTER be pleased to state :

- (a) whether the High Level Committee headed by Shri Raghuram G. Rajan on Financial Sector Reforms has submitted its report;
- (b) if so, the details thereof along with the main recommendations made therein; and
- (c) the action taken or proposed to be taken by the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI V. NARAYANASAMY)

(a) to (c) : The High level Committee on Financial Sector Reforms headed by Shri Raghuram G. Rajan has submitted its Report. Recommendations of the Committee span over the areas of the macroeconomic framework, broadening access to finance, levelling the playing field, creating more efficient markets and a growth-friendly regulatory environment and creating a robust infrastructure for credit. Proposals are being examined in the Ministry of Finance.



UNSTARRED QUESTION NO. 2607
TO BE ANSWERED ON 16.12.2008
AGRAHAYANA 25, 1930 (SAKA)

International Schools

2607. SHRIMATI JAYAPRADA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT

मानव संसाधन विकास मंत्री be pleased to state:

- (a) whether a large number of international schools are functioning in various parts of the country without the approval of the Union Government /State Governments;
- (b) if so, the details thereof, State-wise; and
- (c) the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI M.A.A. FATMI)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री
(श्री. मोहम्मद अली अशरफ फातमी)

(a) & (b) At present there are about 180 schools in India, which are affiliated to foreign boards. The state-wise distribution of these schools is not maintained in this Ministry. School education primarily comes under the purview of State Governments. For affiliation/recognition, schools apply directly to the concerned Boards/ State Governments as per procedure laid down.

(c) An expert committee was constituted by this Ministry in February 2006 to suggest a policy, inter-alia, regarding setting up of schools affiliated to foreign boards in India. Recommendations of the Committee have been received and are under consideration.



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3411
TO BE ANSWERED ON 23RD DECEMBER, 2008

WHEAT IMPORT SCAM

3411(H). SHRI SANTOSH GANGWAR:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री)
be pleased to state:

- whether wheat import scam involving the officers of State Trading Corporation has come to light;
- if so, the details thereof;
- whether the matter is being investigated; and
- if so, the details thereof alongwith the action being taken against such persons?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री जयराम रमेश)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JAIRAM RAMESH)

- (a) (b), (c) & (d) CBI on the basis of preliminary enquiry, registered a regular case on the allegations that certain officers of the Cabinet Secretariat, Department of Food, STC, FCI connived together and in pursuance of the same did various acts of commission/omission in procurement of 2 million MT of wheat from Australian Wheat Board during the year 1998. This Department had furnished the bio-data of Dr. S .M Dewan, the CMD, STC, as sought by CBI in this regard. Later, in a note submitted to the Cabinet Secretary on the result of the investigations, CBI has stated that for want of conclusive evidence against the accused persons, a closure report was filed in the court of Special Judge, Delhi, on 3.1.2004 and the Court after due consideration accepted the same on 17.01.2004. In July 2008 CBI have requisitioned certain documents/files from STC, returned by them, relating to the above case stating that further investigations in the matter has now commenced. Further status of the ongoing investigation has not been intimated to STC by CBI so far.

Appendix - XXXII

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION**

LOK SABHA

UNSTARRED QUESTION NO. 3527
TO BE ANSWERED ON TUESDAY, THE 23RD DECEMBER, 2008.

LAND ACQUISITION SINCE 1947

3527. **SHRI MADHU GOUD YASKHI:
SHRI ANIRUDH PRASAD ALIAS SADHU YADAV:**

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

वाणिज्य और उद्योग मंत्री

- (a) whether the Union Government has issued directives to all the State Governments to collect and share information on land acquired by them since 1947 for development purpose and the details of people displaced alongwith the compensation paid to them for such acquisition;
- (b) if so, the details thereof and the objective behind this move;
- (c) whether the information sought for has been provided by all the States including major cities of India;
- (d) if so, the details thereof, State-wise; and
- (e) if not, the steps taken by the Government in this regard?

ANSWER

वाणिज्य और उद्योग राज्य मंत्री (श्री अश्वनी कुमार)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI ASHWANI KUMAR)**

- (a) to (e): According to revised National Rehabilitation and Resettlement Policy, 2007, formulated by Department of Land Resources, Ministry of Rural Development which has come into force with effect from 31st October, 2007, all concerned including the State Governments, UT Administrations, Public Sector Undertakings or organizations, and other requiring bodies and project authorities are supposed to implement the provisions of this policy for rehabilitation and resettlement of the families affected by land acquisition or involuntarily displaced permanently due to any reason, irrespective of the number of persons involved. The policy provides for minimum provisions that must be met in all cases, while the concerned authorities would be free to offer benefit package better than that prescribed by the policy. The policy also envisages that the State and Union territories shall provide all the relevant information on the matter covered by this policy to the National Monitoring Cell to be set up by the Department of Land Resources, in a regular and timely manner, and also as and when required. Revenue Secretaries of all States/UTs have been requested to furnish, inter alia, information in respect of the number of projects (with names) for which land has been acquired by the State Government/UT Administration after the date of notification of the policy, the number of persons and families affected or likely to be affected thereby, the R&R benefits being offered to the affected, and other relevant information and data. The required information is still awaited.

84

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

Appendix - XXXI

LOK SABHA

UNSTARRED QUESTION NO. 387
TO BE ANSWERED ON THE 19th FEBRUARY, 2009
Patent of Drugs

387. SHRI UDAY SINGH:

Will the Minister of CHEMICALS AND FERTILIZERS
be pleased to state:

- (a) Whether a large number of drugs whose patents have expired in developed countries are now being patented in India;
- (b) if so, the details thereof and the reasons therefor;
- (c) Whether the Committee constituted by the Government for negotiating prices of patented drugs has since submitted its report to the Government;
- (d) if so, the details of the recommendations made by the Committee; and
- (e) The action taken/proposed to be taken by the Government on these recommendations?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS
AND MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K.HANDIQUE)

(a) and (b): The comprehensive product patent regime was introduced in India from 1.1.2005. It is unlikely in most cases that drugs whose patent have expired in developed countries would get patented in India..

(c) to (e): A Committee has been constituted in this Department to examine the issue of Price Negotiations for the Patented Drugs. The committee is yet to submit its report to the Government.

XXXXXX

85

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA

Appendix - XXXVI

UNSTARRED QUESTION NO: 547

ANSWERED ON: 24.02.2009

AMENDMENT IN IPC

NEDURUMALLI JANARDHANA REDDY

Will the Minister of

HOME AFFAIRS

be pleased to state:-

- (a) whether the Government is contemplating to amend the relevant section of the Indian Penal Code (IPC) to provide for deterrent punishment to the persons driving vehicles rashly or in an inebriated state resulting in loss of human lives;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI)

(a) to (c): The Motor Vehicles (Amendment) Bill, 2007 has been introduced by the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways in the Rajya Sabha on 15th May, 2007. The Bill has been examined by the Department Related Parliamentary Standing Committee on Transport, Tourism and Culture. The Committee has recommended with respect to clause 9 of the Bill that provisions may be made in the law (namely IPC) that death due to drunken driving should be culpable homicide not amounting to murder and also that an accident by a drunken driver should not be considered as mere negligence but should be treated as a premeditated commitment to a crime and the driver should be punished under the relevant provisions of IPC. The views of the Ministry of Home Affairs on the said recommendation of the Committee have been communicated to the Department of Road Transport and Highways. Presently, the matter is under consideration of the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways.

56

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2019-2020)
(SEVENTEENTH LOK SABHA)
THIRTEENTH SITTING
(11.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey
7. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

| | | | | | | |
|------|------|------|------|------|------|------|
| XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) review the pending Assurances of the 14th Lok Sabha; (ii) consider 17 Memoranda containing requests received from various Ministries/Department for dropping or otherwise of 18 pending Assurances; and (iii) for taking oral evidence of the representatives of the Ministry of Defence (Department of Defence) regarding pending Assurances.

2. Thereafter, the Committee took up for review the 35 pending Assurances of the 14th Lok Sabha which were given more than 11 to 16 years ago. The Committee discussed their relevance and importance due to efflux of time and the overall changes brought by it. After examining all these aspects, the Committee decided to drop 20 out of the 35 pending Assurances as per the details given in **Annexure-I** and to pursue the remaining 15 Assurances as per details given in **Annexure-II** for implementation by the Ministries/Departments concerned.

| | | | | | | | |
|----|------|------|------|------|------|------|------|
| 3. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
|----|------|------|------|------|------|------|------|

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|-----|------|------|------|------|------|------|------|
| 4. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 5. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 6. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 7. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 8. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 9. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |
| 10. | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX | XXXX |

The Committee then adjourned.

Annexure-I

Statement showing pending Assurances of the 14th Lok Sabha dropped by the Committee on Government Assurances (2019-2020) at their sitting held on 11.08.2020.

| Sl. No. | SQ/USQ No. Dated | Ministry | Subject |
|---------|----------------------------------|---|--|
| 1. | SQ No. 191 dated 03.03.2006 | Law and Justice (Department of Justice) | Pending Court Cases |
| 2. | USQ No. 275 dated 26.07.2006 | Personnel, Public Grievances and Pensions (Department of Personnel and Training) | Report of Second Administrative Reform Commission |
| 3. | SQ No. 350 dated 21.08.2006 | Chemicals and Fertilizers (Department of Pharmaceuticals) | Assistance to Public Sector Undertakings |
| 4. | USQ No. 1004 dated 28.11.2006 | Human Resource Development (Department of Higher Education) | Implementation of Reservation Policy |
| 5. | USQ No. 2186 dated 14.03.2007 | Communications (Department of Telecommunications) | Setting Up of BTS in Border Areas |
| 6. | SQ No. 408 dated 03.05.2007 | Culture | Illegal Trafficking in Antiquities |
| 7. | USQ No. 4628 dated 09.05.2007 | Communications (Department of Telecommunications) | Grievances Redressal Mechanism by the Access Providers |
| 8. | USQ No. 5296 dated 14.05.2007 | Labour and Employment | Workers' Bank |
| 9. | USQ No. 1310 dated 21.08.2007 | Human Resource Development (Department of School Education & Literacy) | Affiliation of Indian and International Schools |

| | | | |
|-----|---|--|---|
| 10. | SQ No. 223 dated 30.11.2007 (Supplementary by Shri Bhartuhari Mahtab, MP) | Rural Development (Department of Land Resources) | Assistance for Jatropa Plantation |
| 11. | SQ No. 351 dated 16.04.2008 (Supplementary by Shri Ratilal Kalidas Verma, MP) | Shipping | Rail, Road and Waterways Connectivity of Ports |
| 12. | SQ No. 351 dated 16.04.2008 (Supplementary by Dr. Sujan Chakraborty, MP) | Shipping | Rail, Road and Waterways Connectivity of Ports |
| 13. | USQ No. 4277 dated 23.04.2008 | Health and Family Welfare (Department of Health & Family Welfare) | Compulsory Health Insurance Scheme for Government Employees |
| 14. | SQ No. 443 dated 24.04.2008 | Civil Aviation | Committee on ATC Modernization |
| 15. | USQ No. 432 dated 21.10.2008 | Human Resource Development (Department of School Education & Literacy) | International Schools |
| 16. | USQ No. 1682 dated 10.12.2008 | Planning | Report on Financial Sector Reforms |
| 17. | USQ No. 2607 dated 16.12.2008 | Human Resource Development (Department of School Education & Literacy) | International Schools |
| 18. | USQ No. 3411 dated 23.12.2008 | Commerce and Industry (Department of Commerce) | Wheat Import Scam |
| 19. | USQ No. 3527 dated 23.12.2008 | Rural Development | Land Acquisition since 1947 |
| 20. | USQ No. 387 dated 19.02.2009 | Chemicals and Fertilizers (Department of Pharmaceuticals) | Patent of Drugs |

Annexure-II

Statement Showing pending Assurances of the 14th Lok Sabha not dropped by the Committee on Government Assurances (2019-2020) at their sitting held on 11.08.2020.

| Sl. No. | SQ/USQ No. Dated | Ministry | Subject |
|---------|---|--|---|
| 1. | USQ No. 1332 dated 15.07.2004 | Defence (Department of Defence) | Appointment of Chief of Defence Staff |
| 2. | SQ No. 362 dated 20.08.2004 (Supplementary by Dr. Rattan Singh Ajnala, MP) | Home Affairs | Method of Execution of Death Sentence |
| 3. | Special Mention dated 10.12.2004 | Finance (Department of Financial Services) | Management's Decision to Close the Darbhanga Regional Office of Allahabad Bank and to Merge it with Muzaffarpur Regional Office |
| 4. | USQ No. 337 dated 26.07.2005 | Home Affairs | Armed Forces (Special Powers) Act |
| 5. | USQ No. 1734 dated 04.08.2005 | Defence (Department of Defence) | Institution of CDS |
| 6. | Special Mention dated 01.12.2005 | Chemicals and Fertilizers (Department of Fertilizers) | Reservation for SC/ST in Multi National Companies |
| 7. | Discussion on Motion of Thanks on President's Address dated 21.02.2006 | Chemicals and Fertilizers (Department of Fertilizers) | Bill on Unorganised Workers |

| | | | |
|-------|--|--|--|
| 8. | USQ No. 274 dated 21.02.2006 | Home Affairs | AFSP (ACT) |
| 9. | SQ No. 258 dated 10.08.2006 | Defence (Department of Defence) | Appointment of Chief of Defence Staff |
| 10. | USQ No. 2860 dated 22.08.2006 | Home Affairs | Armed Forces Special Powers Act |
| 11. | USQ No. 1885 dated 05.12.2006 | Home Affairs | AFSP ACT |
| 12. | USQ No. 389 dated 14.08.2007 | Home Affairs | Repealing of Armed Forces Special Powers Act |
| # 13. | SQ No. 470 dated 25.04.2008 (Supplementary by Shri Virjibhai Thummar, MP) | Finance (Department of Economic Affairs) | Entry of Public Sector Companies in the Share Market |
| 14. | USQ No. 302 dated 20.10.2008 | Defence (Department of Defence) | Chief of Defence Staff |
| 15. | USQ No. 547 dated 24.02.2009 | Home Affairs | Amendment in IPC |

Implementation Report laid on 11-02-2021.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
THIRD SITTING
(19.01.2021)

The Committee sat from 1500 hours to 1630 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras
7. Shri M.K. Raghavan

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

2. Thereafter, the Committee considered and adopted the following Eight (08) Draft Reports without any amendments and authorized the Chairperson to present the same:

- (i) Draft Thirty-fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Thirty-sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Thirty-seventh Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)';

- (iv) Draft Thirty-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Rural Development (Department of Land Resources)';
- (v) Draft Thirty-ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Fortieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Forty-first Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 13th Lok Sabha; and
- (viii) Draft Forty-second Report (17th Lok Sabha) regarding 'Review of Pending Assurances of 14th Lok Sabha'.

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The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019.

